

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH, NEW DELHI.**

In OA NO. 1042 of 2024

Public Action Committee & others.

...Applicants

Versus

State of Punjab & others.

...Respondents

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**SUBMITTED BY:-**

Place: Mohali SAS Nagar

Dated: 14/10/2024

  
**(Sharanpreet Singh)**  
**Executive Engineer, NH Division**  
**PWD (B&R) Br., Mohali, Punjab**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH, NEW DELHI.**

In OA NO. 1042 of 2024

1. Public Action Committee through its member Er. Kapil Dev, Office at 561-L, Model Town Ludhiana. Email: mattewarasutlejpac@gmail.com, Mobile: 9872007872
2. Er. Kapil Dev (aged 47 years) s/o Sh. Jagdish Chander, r/o186-E, Bhai Randhir Singh Nagar, Ludhiana. Mobile: 9872007872 Email: aroraengineers@gmail.com
3. Jaskirat Singh (aged 47 years) s/o S. Makhan Singh r/o 561-L, Model Town, Ludhiana. M: 9815781629 Email: jaskirats@gmail.com
4. Dr. Amandeep Singh Bains (aged 43 years) s/o S. Resham Singh, r/o #1120, Farmers Abode, Basant Avenue, Ludhiana. Contact: 9872710384 Email: amandeepsinghbains@yahoo.com
5. Kuldeep Singh Khaira (aged 47 years) s/o s. Ujjagar Singh Khaira, r/o #125, Ishar Nagar, Ludhiana. Mobile: 9855544433 Email: kuldeepsinghkhaira5@gmail.com

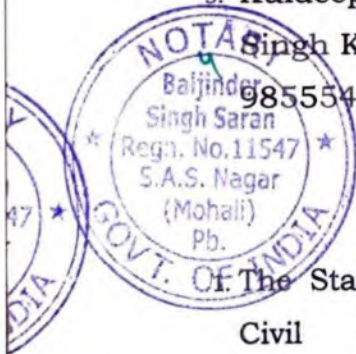
...Applicants

Versus

1. The State of Punjab through the Chief Secretary, Punjab Civil Secretariat, Sector-1, Chandigarh. Email: cs@punjab.gov.in

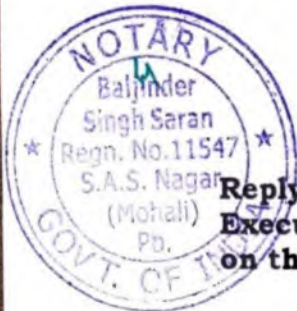
2. The Principal Chief Conservator of Forest (HUFF), Department of Forest & Wildlife Preservation, Forest Complex, Sector-68, S.A.S Nagar, Mohali . Contact No.: 01722215528, Mobile: 01722298004 Email: pccf-pb@nic.in.

3. The Division Forest Officer, Patiala Division, NH-64, Factory Area, Upkar Nagar, Patiala, Punjab. Email: eepd2ptapwdpb@gmail.com, Mobile: 9592070002



4. The Deputy Commissioner, District Administration Complex, Patiala Email: dc.ptl@punjab.gov.in, Contact: 01752311300
5. The Executive Engineer, Central Works Division (PWD B&R Branch), District Administrative Complex, Sector-76, SAS Nagar, Mohali Email: [eecwdmohpwdpb@gmail.com](mailto:eecwdmohpwdpb@gmail.com) Contact No.01722219070.
6. The Environmental Engineer, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala Email: eero\_patiala@yahoo.com Contact No. 01752228132

...Respondents



**Reply by the way of Affidavit of Sharanpreet Singh, Executive Engineer, NH Division, PWD B&R Mohali, Punjab on the behalf of Respondent No. 5.**

\*\*\*\*

Respectfully Showeth:

I, the above named deponent, am conversant with the facts of the case and competent to swear this affidavit, do hereby solemnly affirm and declare as under:-

**PRELIMINARY OBJECTIONS**

1. That a false, frivolous and vague application has been filed by the applicants against the replying respondent just in order to harass, humiliate and to illegally halt/delay the proceedings of the replying respondent without any right, title and authority, hence the present application is not maintainable and is liable to be rejected in toto.
2. That the applicants have not approached the Hon'ble Tribunal with clean hands, and has not disclosed the true and material facts pertinent to adjudicate the matter in hand.

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Saran  
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Nagar  
(Mohali)  
Pb.  
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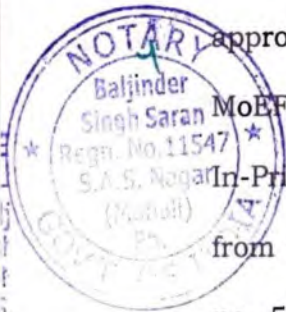
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3. That the entire process of applying and getting final approval for diversion of 22.59 hectare of forest land for non-forest purpose has been done in accordance with due process of law and nothing has been done as contrary to law. It is submitted that the replying respondent has online applied for the said diversion of forest land for non-forest purpose on Parvesh Portal of Ministry of Environmental, Forest and Climate Change (MoEF&CC) on dated 11.01.2023 vide proposal No. FP/PB/ROAD/414057/2023 (**Annexure R-1**). Then the above proposal was accepted by the Project Screening Committee on dated 28.02.2023 and after the thorough scrutiny, the same was recommended by Project Screening Committee on dated 10.03.2023/ 28.03.2023 for In-Principle approval (**Annexure R-2**). The proposal got the In-Principle approval i.e., Stage I approval on dated 01.08.2023 from the Regional Office of MoEF&CC at Chandigarh (**Annexure R-3**) and after getting the In-Principle approval, the replying respondent got the letter from the office of Divisional Forest Officer, Patiala vide letter no. 5318 dated 10.08.2023 (**Annexure R-4**) in which it was instructed to pay the necessary fee, which are as under:-

- CA – Rs. 3,72,28,702/-
- NPV – Rs. 3,06,57,115/-
- ACA – Rs. 1,97,56,496/-



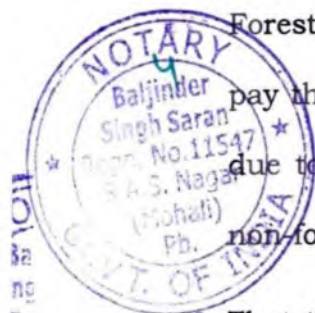
The replying respondent after submitting the necessary fee intimated back to the office of the Divisional Forest Officer,



Patiala vide letter no. 7597 dated 18.12.2023 (**Annexure R-5**) along with the Pay Order dated 30.08.2023 (**Annexure R-6**). Thereafter, a compliance report of the replying respondent regarding the same was submitted by Nodal Officer FCA, SAS Nagar, Mohali to Deputy Director General of Forests (Central), MoEF&CC, RO, Chandigarh on dated 29.12.2023 (**Annexure R-7**). And, the said office has granted the final sanction/approval vide approval No. FP/PB/ROAD/414057/2023 on dated 18.01.2024 (**Annexure R-8**).

4. That it is to be made clear that the forest land for Compensatory Afforestation (C.A) and Additional Compensatory Afforestation (ACA) is to be decided by the Forest Department only, the replying respondent has only to pay the expenses incurred thereupon and the losses occurred due to proposed diversion of 22.59 hectare of forest land for non-forest purpose.

5. That there is huge demand and need for the widening of the Sirhind-Patiala Road as the same is very highly populated road and on this road, there exists number of schools, colleges, marriage palaces, hospitals etc. Moreover, this road is also the religious path between Patiala, Shri Fatehgarh Sahib, Chamkaur Sahib and Naina Devi Temple making it highly overflowing road. Due to this reason, there exist 12 major black spots along with various sharp curves which makes travelling for the commuters on this road highly dangerous



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No. 11547  
A.S. Nagar  
(Mohali)  
Pb.  
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and number of accidents used to happen on this road and becomes the headline of the newspapers on daily basis. Thus, the said proposal has been made in the overall public interest and to save the precious lives of the public at large. Further, while making the project each and every aspect related to the diversion of the said forest land into non-forest purpose has been thoroughly analysed and proper Cost Benefit Analysis has been done (**Annexure R-9**).

6. That the applicants in the present application have given the reference of the IRC: SP: 21-2009 and IRC: SP: 84-2019 alleging that the provisions stated therein has not been followed. whereas, the replying respondent has framed the estimate of the said project as per the guidelines given in IRC: SP: 84-2019 'Manual of Specification and Standards for 4-



laning of Highways', as per the directions received from the office of Advisor (Tech) to Government of Punjab vide letter no. AT/2024/PWD/6005 dated 23.08.2024 (**Annexure R-10**). It is

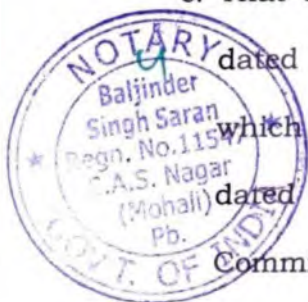
further submitted that the replying respondent has clarified in its letter to the Superintending Engineer, National Highway Circle, PWD B& R Branch, Chandigarh vide Memo No.416 dated 23.08.2024 (**Annexure R-15**), Wherein it is stated in point 2.(vii) against the observation raised by Advisor (Tech.) to Government of Punjab that "the whole provision of IRC:SP:84-2019 could not be implemented as it is brownfield alignment retrofitted within the available ROW, however the

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specifications/standards to the extent possible have been considered.”

7. It is further submitted that as per the site plan of the Sirhind-Patiala Road KM 1.250 to 29.551 (**Annexure R-11**), detailed information regarding all the aspects of the said diversion has been mentioned in a tabular form along with the diagram of the said road. Wherein, it is clearly stated that even after diversion of the required forest land, there remains a forest strip measuring from 0.670 meter to 2.410 meter on both sides along the road, on which one row of trees is still standing. It is to be made clear that from KM 1.250 to 7.800 only recarpeting of the road has to be done and the diversion of forest land for non-forest purpose has to be done from KM 7.800 to 29.551 both sides of the road.

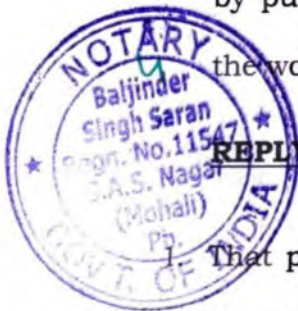
8. That the Divisional Forest Officer vide its letter no. 5232-53 dated 10.07.2024 (**Annexure R-12**) has convened a meeting which was addressed by the Deputy Commissioner, Patiala on dated 12.07.2024, as instructed by the Financial Commissioner, Forests & Wildlife Preservation, Punjab vide letter dated 04.07.2024 (**Annexure R-13**), wherein the directions were given to make plantation on the entry, exit, acceleration, deceleration and 'D' area of Petrol Pumps. Therefore, the replying respondent is making every possible effort to plant more and more trees not only on the prescribed area of Petrol Pumps but also in various schools, factories etc. situated alongside the road in consonance with IRC: SP: 84-



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2019 'Manual of Specification and Standards for 4-laning of Highways'.

9. It is submitted that the applicants are unnecessarily filing the same applications again and again in this Hon'ble Tribunal. Earlier to this present application, one another OA bearing no. 829 of 2024, relating to same stretch of road 22 KM long (Sirhind-Patiala Road KM 7.8 to 29.851 Both side) between the same parties and with same facts is also pending before this Hon'ble Tribunal, which brings the same under the purview of res-subjudice and needs to be stayed. Moreover, in this present application, the applicants have only mentioned about the area of (Patiala-Sirhind Road Km 14.50 to 25 L/s and 7.8 to 14.600 B/s.) wherein, the area from Km 14.50 to 25 R/s is missing. Thus, the applicants are misrepresenting the Hon'ble Tribunal by putting distorted information just to create hindrances in the working of the Government projects.



**REPLY ON MERITS**

That para no. 1 of the application is correct and admitted to the extent that the trees, plants and shrubs along roadsides play major role in controlling Air as well as Noise Pollution and any kind of pollution control norms are essential component of sustainable development. Rest of the para is wrong and hence denied. It is pertinent to mention here that the present project of widening of Sirhind-Patiala Road and for that purpose the diversion of forest land for non-forest purpose is done keeping

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in mind the overall public interest as it is the long pending demand of the general public. The entire process right from making the proposal till its final approval has been done in accordance with due process of law and nothing has been done as contrary to law.

2. That the contents of para no. 2 of the application are correct to the extent that the project of four-laning of the Sirhind-Patiala Road (22 Km stretch) has begun, rest of the para is wrong and hence denied. It is relevant to mention here that the Km's mentioned in this para does not complete the entire stretch of the Patiala-Sirhind Road Forest area which is to be converted into non forest purpose. Moreover, the process of auction of trees is the subject matter of the forest department and the replying respondent does not have anything to do with it.

3. That the contents of para no. 3 of the application are correct to the extent that the replying respondent no. 2 is going to do

Compensatory Afforestation in Hoshiarpur and Ropar and this

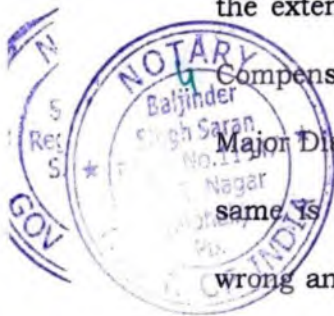
Major District Road is one of the busy roads of Punjab and the

same is used by thousands of vehicles, rest of the para is wrong and hence denied. It is pertinent to mention here that

the process of computation of trees for Compensatory Afforestation is the subject matter of Forest Department and

the replying respondent has no connection with it, hence needs no reply. Further, it is relevant to mention here that

even after diversion of the required forest land, there remains a forest strip measuring from 0.670 meter to 2.410 meter on



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both sides along the road as per **Annexure R-11**, on which one row of trees is still standing and more number of trees can still be planted on the said remaining area alongside the road which means there will be proper green curtain along this road as mandated by the IRC: SP: 84-2019 'Manual of Specification and Standards for 4-laning of Highways', and also helps in controlling the Air Pollution generating due to movement of vehicles, moreover, there is no need to take any Environmental Clearance Certificate, as the replying respondent is exempted from it, as per the notification S.O 133 dated 14.09.2006 of Ministry of Environmental & Forest under Sub Rule (3) of Rule 5 of the Environment Protection Rule 1986. The Justification regarding non applicability of the Environment Clearance Certificate is **(Annexure R-14)**, which was duly countersigned by Divisional Forest Officer, Patiala on dated 01.03.2023. Thus the project is not against Air (Prevention & Control of Pollution) Act, 1981. Further, it is submitted that the replying respondent has framed the estimate of the said project as per the guidelines given in IRC: SP/ 84-2019 'Manual of Specification and Standards for 4-laning of Highways', as per the directions received from the office of Advisor (Tech) to Government of Punjab vide letter no. AT/2024/PWD/6005 dated 23.08.2024 **(Annexure R-10)**. Hence, the whole project has been formulated in consonance with the provisions of IRC: SP: 21-2019 'Manual of Specification and Standards for 4-laning of Highways'.



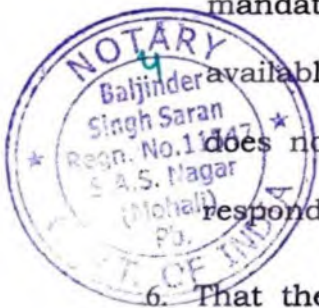
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4. That the contents of para no. 4 of the application are not objected to as the same is a matter of record. But it is pertinent to mention here that the same cannot be made applicable here as the present project estimate has been framed as per the guidelines given in IRC: SP: 84-2019 'Manual of Specification and Standards for 4-laning of Highways', as per the directions received from the office of Advisor (Tech) to Government of Punjab vide letter no. AT/2024/PWD/6005 dated 23.08.2024 (**Annexure R-10**). It is submitted that the replying respondent has clarified in its letter to The Superintending Engineer, National Highway Circle, PWD B& R Branch, Chandigarh vide memo No.416 dated 23.08.2024 (**Annexure-R-15**), Wherein, it is stated in point 2.(vii) against the observation of the Superintending Engineer by the Executive Engineer that "the whole provision of IRC:SP:84-2019 could not be implemented as it is a brownfield alignment retrofitted within the available ROW, however the specification/standards to the extent possible have been considered." It is further submitted that the Advisor (Tech) to Government of Punjab vide its above stated letter at point (x) specifically instructed the replying respondent that "the total cost of the project should not exceed the Administrative Approval already issued by the Government". Therefore, the Acquisition of additional land could not be done as it would have drastically increased the project cost to great extent.



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5. That the contents of para no. 5 of the application are again not objected to as the same is a matter of record. The operative part of section 11.2.1 of IRC: SP: 84-2019 states that- "Trees shall be placed at a minimum distance of 14 m from the centre line of the extreme traffic line to provide recovery area for the vehicle that runs off the road." Here, it is pertinent to mention that even after diversion of the required forest land, there remains a forest strip measuring from 0.670 meter to 2.410 meter on both sides along the road as per **Annexure R-11**, on which one row of trees is still standing and more number of trees can still be planted and the said row of trees is at the distance of approx. 14 metres from the centre line of the road, fulfilling the requirement stated in the said section of IRC: SP: 84-2019. This section further states that, "a second row of trees 6 m further away will also be planted wherever possible." Meaning thereby, this requirement is only directory not mandatory and as in the present case, no further land is available to plant second row at a further distance of 6 meters, does not create any irregularity on the part of the replying respondent.



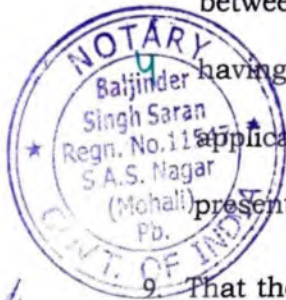
6. That the contents of para no. 6 of the application are not related to the replying respondent, hence needs no reply.

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7. That the contents of para no. 7 of the application are wrong and hence denied, except of the fact that the land along roadsides from where trees and shrubs are going to be axed, comes under District Patiala and Shri Fatehgarh Sahib. It is

pertinent to mention here that the replying respondent has framed the estimate of the said project as per the guidelines given in IRC: SP: 84-2019 'Manual of Specification and Standards for 4-laning of Highways', as per the directions received from the office of Advisor (Tech) to Government of Punjab vide letter no. AT/2024/PWD/6005 dated 23.08.2024 **(Annexure R-10)**. And, all the provisions have been met with as mentioned in detail in para no. 5 and has not been repeated here for the sake of brevity.

8. That the contents of para no. 8 of the application are correct and admitted as matter of record. It is relevant to mention here that if one application is pending in the Hon'ble Tribunal between the same parties regarding the same subject matter having similar issue and cause of action then another application of same nature is barred by law making the present application void ab initio



9. That the contents of para no. 9 of the application being a case which has been referred to and an order which has been produced of the Hon'ble Tribunal, which is not denied as matter of record, hence needs no reply. However, it is pertinent to mention here that the facts and circumstances varies from case to case. The conclusion/judgment drawn out from one case could not be applied to the other case in a true sense.

10. That the contents of para no. 10 of the application are wrong and hence denied. It is wrong and denied that there is no

space available along the stretch for plantation. It is pertinent to mention here that as per the site plan of the Sirhind-Patiala Road (**Annexure R-11**), wherein, it is clearly stated that even after diversion of the required forest land, there remains a forest strip measuring from 0.670 meter to 2.410 meter on both sides along the road, on which one row of trees is still standing and more number of trees can be planted.

11. That the contents of para no. 11 of the application are not related to the replying respondent, hence needs no reply.



Prayer clause is wrong and hence denied.

Keeping in view of the above, it is most humbly and respectfully prayed that the application filed by the applicants may kindly be dismissed with costs in the interest of justice.

Place: Mohali SAs Nagar

Dated: 14/10/2024

(Sharanpreet Singh)  
Executive Engineer, NH Division  
PWD (B&R) Br., Mohali, Punjab

### Verification

Verified that the contents of the reply by way of affidavit from Para No. 1 to 9 of preliminary objections and Paras No. 1 to 11 on merits are true and correct to the best of my knowledge and nothing has been concealed therein.

The contents of this Affidavit/Document has been explained to the deponent/Executants. He/She has admitted the same to be correct. The deponent/Executant has signed Register at Br. No. 385 P. No. 101 Date: 16-10-2024

Place: Mohali SAs Nagar

Dated: 14/10/2024

Attested as Identified

16-10-2024  
Baljinder Singh Saran  
Notary, S.A.S. Nagar (Mohali)

(Sharanpreet Singh)  
Executive Engineer, NH Division  
PWD (B&R) Br., Mohali, Punjab



PARIVESH  
Ministry of Road Transport and Highways  
Government of India

ANNEXURE R-1

107  
11  
11

Form-A (Part-1): Diversion of Forest Land

Common Application Form

Project Details

1. Details of Project

- 1.1. Name of the Project permission for Rehabilitation/Upgradation of 2 Lane to 4 Lanning of Patiala-Sirhind road km 7,800 -29,551 B/S Distt: Patiala & Fatehgarh Sahib
- 1.2. Project Proposal For New
- 1.3. Project ID (Single Window Number) SW/115091/2023
- 1.4. Description of Project diversion of 22.59 Ha of forest land permission for Rehabilitation/Upgradation of 2 Lane to 4 Lanning of Patiala-Sirhind road km 7,800 -29,551 B/S Distt: Patiala & Fatehgarh Sahib under Forest Division Patiala.

2. Details of the Company/Organization/User Agency making application

- 2.1. Legal Status of the Company/Organization/User Agency State Government (Department/Autonomous body)
- 2.2. Name of the Company/ Organization/User agency EXECUTIVE ENGINEER CENTRAL WORKS DIVISION PWD
- Registered address
- 2.3. Address District Administrative Complex, Sector 76, Mohali
- 2.4. Village /Town / City SAS Nagar
- 2.5. State PUNJAB
- 2.6. District SAS Nagar
- 2.7. Pin Code 140118
- 2.8. E-mail address eeewdmo@pwdpb@gmail.com
- 2.9. Landline Number 01722219070
- 2.10. Mobile number 98856472156

3. Details of the person making application

- 3.1. Name Rajpreet Singh Sidhu
- 3.2. Designation Executive Engineer
- Correspondence address:
- 3.3. Address Executive Engineer, PWD B and R Mohali
- 3.4. Village /Town / City SAS Nagar
- 3.5. State PUNJAB
- 3.6. District SAS Nagar
- 3.7. Pin Code 160055
- 3.8. Landmarks Near Judicial Court Complex
- 3.9. E-mail address eeewdmo@pwdpb@gmail.com
- 3.10. Landline Number 2225863
- 3.11. Mobile number 98856472156

Project Location

4. Location of the Project or Activity
- 4.1. Inland KLM NEW AREA km

attested

Executive Engineer  
National Highway Division  
Mohali

Upload KML NCW AREA km<sup>2</sup>  
 2. Whether the project/activity falling in the state/UT sharing international borders NO

5. Shape of the Project Linear

Location Details

| Toposheet No | State/UT | District        | Sub District    | Village      | Plot/Survey/Khasra No. |
|--------------|----------|-----------------|-----------------|--------------|------------------------|
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | SUDHUWAL     |                        |
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | ADAMPUR      |                        |
| H42K7        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | BAGRIAN      |                        |
| H43K7        | PUNJAB   | Patiala         | Patiala         | BARAN        |                        |
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | CHIRYALA     |                        |
| H43K7        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | GUNIA MAJRA  |                        |
| H43K7        | PUNJAB   | Patiala         | Patiala         | HARDASPUR    |                        |
| H43K7        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | JAKHWALI     |                        |
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | KARAURA      |                        |
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | KARAURI      |                        |
| H43K7        | PUNJAB   | Patiala         | Patiala         | KASIANA      |                        |
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | MADHOPUR     |                        |
| H43K7        | PUNJAB   | Patiala         | Patiala         | MAJRI KALIAN |                        |
| H43K7        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | MALHERI      |                        |
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | NALINI       |                        |
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | NOLKHA       |                        |
| H43K7        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | NOLKHA       |                        |
| H43K7        | PUNJAB   | Patiala         | Patiala         | PHAGAN MAJRA |                        |
| H43K7        | PUNJAB   | Patiala         | Patiala         | RITKHERI     |                        |
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | RURKI        |                        |
| H43K6        | PUNJAB   | Fatehgarh Sahib | Fatehgarh Sahib | SHAMPUR      |                        |

Remarks

N/A

6. Land Requirement (In Ha) of the project or activity

6.1. Nature of Land Involved

6.2. Non-Forest Land [A]

0

6.3. Forest Land [B]

22.59

6.4. Total Land [A+B]

22.59

Project Activity Cost

6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs)

9438

Amount in Words: Nine Thousand Four Hundred Thirty Eight Lakh(s) Only

7. Employment likely to be generated

7.1. During construction phase

7.1.1. No. of permanent employment (Nos) [A]

7

*attested*

  
 Executive Engineer  
 National Highway Division  
 Mohali

|   |      |
|---|------|
| 7.1.3. No. of man-days $[X] = [A] \times [B]$ | 2555 |
| 7.2. During operational phase                 |      |
| 7.2.1. No. of permanent employment (Nos) [A]  |      |
| 7.2.2. Period of employment (No. of days) [B] | 365  |
| 7.2.3. No. of man-days $[X] = [A] \times [B]$ | 2555 |
| 7.2.4. Total $[X] + [Y]$                      | 2555 |

## Others

|  |                     |
|--|---------------------|
| 8. Whether Rehabilitation and Resettlement (R&R) involved?   | NO                  |
| 9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required?        | NO                  |
| 10. Whether any alternative site(s) examined or part thereof for the non-site-specific component?                          | NO                  |
| 10.1. Reason thereof   | No other alternate. |
| 11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?                      | NO                  |
| 12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? | NO                  |
| 13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?               | NO                  |

Form-A (Part-I): Diversion of Forest Land

## Project Details

|  |  |
|--|--|
| 1. Forest Clearance  |  |
| 1.1. State   | PUNJAB   |
| 1.2. Upload a copy of note containing justification for locating the Project in forest land  | no 9 Sir.pdf   |
| 1.3. Project Category  | Construction / Widening of Road including approach road to roadside establishments including bridges |
| 1.4. Exempted Category   | N/A  |
| 1.5. Is Related to Encroachment?   | N/A  |
| 1.6. Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of forest land required for this project has been submitted in the past? | No   |

*attested*  
 Executive Engineer  
 National Highway Division  
 Mohali

Land

Underground Component N/A

## 3. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

3.1. Total area of forestland proposed for diversion (ha.) 22.59

3.2. Total area of non-forestland required for this project (ha.) 0

## 3.3. Legal Status of forest land proposed for diversion

| Area (ha) | Legal Status of Forest Land |
|-----------|-----------------------------|
| 22.59     | Protected Forest            |

3.3.1. Total Area (ha) 22.59

3.4. Total period for which the forestland is proposed to be diverted (No. of years) 99

## KML Details

|                |   |
|----------------|---|
| Division       | Patiala Division                          |
| No. of Patches | 1   |
| KML            | 2469619_FC_KML_1675764917866_NEW AREA.kml |

## Location Details

| Toposheet No. | District        | Village  | Range   | Forest land proposed for diversion |                           |
|---------------|-----------------|----------|---------|------------------------------------|---------------------------|
|               |                 |          |         | Area (ha)                          | Non Forest Land Area (ha) |
| H43K5         | Fatehgarh Sahib | MADHOPUR | Sirhind | 0.74                               | 0                         |
| H43K7         | Fatehgarh Sahib | SUDHUWAL | Sirhind | 0.16                               | 0                         |
| H43K7         | Patiala         | MADHOPUR | Sirhind | 0.73                               | 0                         |
| H43K6         | Fatehgarh Sahib | SUDHUWAL | Sirhind | 0.1                                | 0                         |
| H43K7         | Fatehgarh Sahib | SUDHUWAL | Sirhind | 0.17                               | 0                         |
| H43K7         | Patiala         | BARAN    | Patiala | 7.16                               | 0                         |
| H43K7         | Fatehgarh Sahib | ADAMPUR  | Sirhind | 13.53                              | 0                         |

## Patch Details

| Patch/ Segment ID | Forest Area (ha) | Non-Forest Area (ha) | Remarks if any |
|-------------------|------------------|----------------------|----------------|
| 7                 | 22.59            | 0                    |                |

## Remarks Details

As per field report the 7.16 Area will be affected in Patiala Range. All the Balance are will be affected of Sirhind Range. So Village wise detail is not Possible this detail is a 7 Patches of KML and particular Road wise detail not a village wise detail.

Total Patch-wise Forest Land in the division (ha)

3.5. Total Forest Land Area (ha) 22.5900

3.6. Total Non Forest Land Area (ha) 0.0000

Total KML-wise Forest Land in the division (ha.)

attested  
 Executive Engineer  
 National Highway Division  
 Mohali

|                                 |       |
|---------------------------------|-------|
| Forest Land Area (ha)           | 22.59 |
| Total Non Forest Land Area (ha) | 0     |
| Total Area (ha)                 | 22.59 |

## 4. Component Wise Break Up

| Component  | Forest Land Proposed for Diversion (ha) | Non-forest Land (ha) |
|--|---|----------------------|
| Rehabilitation/Upgradation of 2 Lane to 4 Laning of Patilola-Sirhindroad km 7.800-29.551 B/S Distt: Patkai & Fatehgarh Sahib | 22.59                                   | 0                    |
| 5. Total Forest Land (ha)  | 22.59                                   |                      |
| 6. Total Non Forest Land (ha)  | 0.0000                                  |                      |
| 7. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only)                  | DGPS (3).pdf                            |                      |

## Afforestation Details

## 7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not? No

## Others

## 8. Cost-Benefit analysis

8.1. Whether Cost-Benefit analysis for the Project has been made? Yes

8.1. Total Loss (Against the proposed forest land Diversion in crore) 1078.6

8.2. Estimated Benefits of Forest Diversion (in crore) 10.57

8.3. Cost Benefit Ratio 0.0098

8.4. Upload a copy of Cost-Benefit analysis Cost Analysis.pdf

## 9. Environmental clearance Details

9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)? No

## 10. Wildlife clearance Details

10.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? No

## Category Specific Details

n/a

*attested*  
  
 Executive Engineer  
 National Highway Division  
 Mohali

of Additional Information, if any

| No. | Document Name                                       | Remark  | Document                                      |
|-----|---|---|---|
| 1   | Cost Benefit Analysis                               | Cost Benefit Analysis   | Cost Analysis.pdf                             |
| 2   | Revised Map   | Revised Map   | Revised Map.pdf                               |
| 3   | Authorization of Name Change of Authorized Person   | Authorization of Name Change of Authorized Person                         | Change name of Authorized.pdf                 |
| 4   | Reply   | reply   | PWD reply_merged.pdf                          |
| 5   | Forest Map with Calculation                         | Forest Map with Calculation   | PWD reply_merged-7-9.pdf                      |
| 6   | Environment Clearance Exemption upto 30 Km          | Environment Clearance Exemption upto 30 Km as per EC Guidline copy Attach | WhatsApp Image 2023-02-02 at 12.58.36 (1).pdf |
| 7   | Justification use for Forest land                   | Revised   | no 9 Sir.pdf                                  |
| 8   | Balance Sheet                                       | Balance Sheet   | Balance Sheet.pdf                             |
| 9   | Google Sheets                                       | Google Sheets   | DOC009.pdf                                    |
| 10  | U/T irrigation                                      | U/T irrigation  | Irrigation UT.pdf                             |
| 11  | Authority Letter of Xen                             | Authority Letter of Xen   | Authority letter Forest case.pdf              |
| 12  | FRA Certificate DC Patiala                          | FRA Certificate DC Patiala  | FRA Pat.pdf                                   |
| 13  | Survey Of India Toposheet                           | Survey Of India Toposheet   | SOI Sheet.pdf                                 |
| 14  | Map 1   | Map 1   | Map 1.pdf                                     |
| 15  | Map   | MAP   | Map.pdf                                       |
| 16  | Project Approval                                    | Project Approval  | project Approval.pdf                          |
| 17  | U/T FRA Fatehgarh Sahib                             | U/T FRA Fatehgarh Sahib   | FRA FGS.pdf                                   |
| 18  | U/T Stage 1 and 2                                   | U/T Stage 1 and 2   | Stage 1 and 2.pdf                             |
| 19  | UT Govt Project                                     | UT Govt Project   | Govt.pdf                                      |
| 20  | Justification EC                                    | Justification EC  | justi EC.pdf                                  |
| 21  | Reserve Price of Trees                              | Reserve Price of Trees  | Reserve Price of trees.pdf                    |
| 22  | U/T CA, NPV, Addl CA, Addl NPV, Penal CA, Penal NPV | U/T CA, NPV, Addl CA, Addl NPV, Penal CA, Penal NPV                       | Undrtakigs.pdf                                |
| 23  | Minimum Use of Forest Land                          | Minimum Use of Forest Land  | No 10.pdf                                     |
| 24  | Justification use for forest Land                   | Justification use for forest Land   | No 9.pdf                                      |
| 25  | Detail of Non Forest Area                           | Detail of Non Forest Area   | No 7.pdf                                      |
| 26  | Anx A   | Anx A   | Anx a.pdf                                     |
| 27  | Form A  | Form A  | Form A.pdf                                    |

## Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

12. Name Rajpreet Singh Sidhu  
13. Designation Executive Engineer

*attested*  
Executive Engineer  
National Highway Division  
Mohali

Company  
Address  
16. Date

EXECUTIVE ENGINEER CENTRAL WORKS DIVISION PWD  
Executive Engineer, PWD B and R Mohali  
11/01/2023



*attested*

Executive Engineer  
National Highway Division  
Mohali

ANNEXURE R-2

Minutes of Project Screening Committee held  
on 10-03-2023



attested

Executive Engineer  
National Highway Division  
Mohali

Minutes of the Project Screening Committee meeting held on 10/3/2023 at Forest Complex Sector 68, Sahibzada Ajit Singh Nagar under the Chairmanship of Additional Principal Chief Conservator of Forests cum Nodal Officer (FCA).

As per new FCA Rules, 2022 (dated 28/6/2022) forest diversion under Section 2 of FCA 1980 having an area of more than 5 ha are to be screened by the Project Screening Committee under the Chairmanship of Additional Principal Chief Conservator of Forests cum Nodal Officer (FCA). The meeting of this committee was held on 10/3/2023 in the Conference Hall, Forest Complex, Sector 68, SAS Nagar. As per the attached list, concerned departmental officers/employees, user agency and other non-departmental members/their representatives attended the meeting held in hybrid mode. Nodal Officer (FCA) welcomed the officials/employees present in the meeting at the outset of the meeting. The proposal listed was discussed by the Committee.

Agenda ID : FC/AGENDA/PSC/878813/2023

Agenda No. 1

| S. No | Proposal No.           | Division         | Project Name   | Project Category | Forest Area |
|-------|------------------------|------------------|--|------------------|-------------|
| 1     | FP/PB/ROAD/414057/2023 | Patiala Division | permission for rehabilitation/ Upgradation of 2 Lane to 4 Lanning of Patiala-Sirhind road Km 7.800 - 29.551 B/S Distt: Patiala & Fatehgarh Sahib | Road             | 22.59       |

The PSC has already screened Part I of this proposal on 23-01-2023 with Agenda ID No. FC/AGENDA/PSC/614102/2023 and some observations were raised. Minutes of Meeting were circulated vide letter No. 24197-202 dated 25-01-2023 (MoM ID - FC/MoM/PSC/425614/2023). The second part of its PSC I to screen Part I after corrections was held on 21-02-2023 with Agenda ID No. FC/AGENDA/PSC/109666/2023. Minutes of this Meeting were circulated vide MoM ID - FC/MoM/PSC/723618/2023 dated 27-02-2023. Subsequently, the Part II of the proposal was screened by the Committee on 06-03-2023 and few observations were made. Minutes of Meeting were circulated vide MoM ID No.

*attested*  
  
 Executive Engineer  
 National Highway Division  
 Mohali

FC/MoM/PSC/663335/2023 dated 09-03-2023. The part II of this proposal was again screened by Committee on 10-03-2023. All the observations raised by PSC in the earlier meeting have been taken care of and compliance by DFO has been done.

The Committee, therefore, accepts the proposal and recommends it to be sent to State Govt. for prior approval, after which the case will be sent to the IRO, Chandigarh for consideration.

The meeting ended with a vote of thanks.

*Sam*  
10/3/23

*et al*  
Executive Engineer  
National Highway Division  
Mohali

ANNEXURE R-3



Government of India  
Ministry of Environment, Forest and Climate Change  
Integrated Regional Office, Chandigarh



Online Proposal No.: FP/PB/ROAD/414057/2023



Dated: 01/08/2023

To,

Additional Chief Secretary  
(Forest)  
Chandigarh, Punjab.

**Subject:** Proposal for non-forestry use of 22.59 ha of forest land under Forest (Conservation) Act, 1980 in favour of M/s EXECUTIVE ENGINEER CENTRAL WORKS DIVISION PWD for Patiala Division in PATIALA Forest Division, District (PUNJAB)(FP/PB/ROAD/414057/2023) – reg.

Sir/Madam,

Kindly refer to the subject cited above and letter under reference for seeking prior approval in accordance with section 2 of the Forest (Conservation) Act, 1980 for diversion of 22.59 Ha forest land for non-forestry purpose. After careful examination of the proposal, in principle approval is hereby conveyed for the above mentioned project, subject to the following conditions:-

## 1. General Conditions

| Sr. No | Conditions   |
|--------|--|
| 1.1    | <ol style="list-style-type: none"> <li>1. Legal status of the forest land shall remain unchanged.</li> <li>2. Cost of Compensatory Afforestation, as per CA scheme, may be realized from the user agency.</li> <li>3. Net Present Value (NPV) of the forest land 22.59 hectares being diverted for non-forestry purpose may be realized from the user agency, as per Ministry's directions issued vide letters No.5-3/2011-FC (Vol-I) dated 6th January 2022 and Hon'ble Supreme Court of India's Order WP(C)No. 202/1995, I.A. No. In 566, dated 30th October 2002, 28th March, 2008, 24th April, 2008 and 9th May 2008.</li> <li>4. The Net Present Value (NPV) of the forest land and all other CA levies shall be deposited through web portal of Ministry of Environment, Forest and Climate Change <a href="http://www.parivesh.nic.in">www.parivesh.nic.in</a>.</li> <li>5. Complete compliance report will be uploaded in the e-portal (<a href="https://parivesh.nic.in/">https://parivesh.nic.in/</a>).</li> </ol> |

  
Executive Engineer  
National Highway Division  
Mohali

| Sr. No | Conditions  |
|--------|---|
|        | <p>6. User agency should ensure that the compensatory levies (CA cost, NPV, etc.) are deposited through challan generated online on web portal and deposited in appropriate bank only. Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.</p> <p>7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.</p> <p>8. The Divisional Forest Officer shall furnish undertaking that the approved CA site(s) will not be changed without the approval of competent authority.</p> <p>9. The Nodal Officer (State CAMPA) Authority shall furnish undertaking that the funds under State CAMPA will be released to Divisional Forest Officer as per approved CA scheme</p> <p>10. NOC from Irrigation Department has to be submitted.</p> |

## 2. Standard conditions

| Sr. No | Conditions   |
|--------|--|
| 2.1    | <p>1. The number of trees plants to be felled shall not in any way exceed the number indicated in the proposal and no harm shall be done to the wildlife during felling of trees. The felling of trees/plants will be carried out under the strict supervision of the State Forest Department and the amount spent on felling of trees/plants will be deposited by the user agency to the State Forest Department.</p> <p>2. As per the proposed CA Scheme, Compensatory afforestation (CA) shall be taken up by the State Forest Department over degraded forest land in H B No 496 of village Daula PF, Tehsil and district Hoshiarpur at the east of the user agency. The Plantation shall be done within one year from the date of issue of approval. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species shall strictly be avoided.</p> <p>3. The Divisional Forest Officer shall ensure that the approved CA/ACA site (s) will not be changed without the approval of Competent Authority.</p> <p>4. The Nodal Officer (State CAMPA) Authority shall ensure that the funds under State CAMPA will be released to Divisional Forest Officer as per approved CA scheme.</p> <p>5. The State Government shall upload the KML files of the degraded forest area accepted for raising compensatory afforestation in the <i>E-Green watch portal of FSI</i>, before handing over of forest land to the user agency.</p> <p>6. The forest land shall not be used for any purpose other than that specified in the proposal.</p> <p>7. The user agency shall pay additional amount of NPV as and when increased by the order of Hon'ble Supreme Court and the State Government will ensure that the increased amount is deposited.</p> <p>8. No kind of damage will be done to the adjoining forest land. Simultaneously, all efforts will be made to save adjoining forest and forest land.</p> <p>9. User agency shall raise strip plantation on both sides and central verge of the road as per the IRC</p> |

  
 attested  
 Executive Engineer  
 National Highway Division  
 Mohali

| Sr. No | Conditions  |
|--------|---|
|        | <p>norms.</p> <p>10. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.</p> <p>11. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of C/WLW / NBWL / FAC / REC.</p> <p>12. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.</p> <p>13. The forest land proposed to be diverted shall, under no circumstances, be transferred to any other agency, department, or person without approval of the Central Government.</p> <p>14. The layout plan of the proposal shall not be changed without prior approval of Central Government.</p> <p>15. The user agency shall carry out waste disposal at pre-designated sites as per the scheme approved.</p> <p>16. No additional or new road will be made inside the forest area for transportation of construction material for execution of project work.</p> <p>17. Any other condition may be stipulated by this regional office from time to time, in the interest of conservation, protection and development of forests &amp; wildlife.</p> <p>18. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.</p> <p>19. The initial permission will be given to this proposal for 99 years. After that the permission shall again be obtained from the Government of India. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favor of the user agency or the project life, whichever is less.</p> |

### 3. Specific Conditions

After receipt of the compliance report on the fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under section 2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Government in this regard.

#### Copy To

1. वन महानिरीक्षक (आर.ओ.एच.क्यू), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इन्दिरा पर्यावरण भवन, जोरबाग, अलीगंज, नई दिल्ली। ([ramesh.pandey@nic.in](mailto:ramesh.pandey@nic.in))
2. PCCF (PCCF (Hoff)), Forest Department, Government of Punjab, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab ([pccfpunjab@gmail.com](mailto:pccfpunjab@gmail.com))
3. APCCF (FCA), Forest Department, Government of Punjab, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab ([pccfpunjab@gmail.com](mailto:pccfpunjab@gmail.com)).

  
 Executive Engineer  
 National Highway Division  
 Mohali

4. The Divisional Forest Officer, Forest Division & District Patiala & Fatehgarh Sahib, Punjab (dfopata@gmail.com).
5. The Executive Engineer, Executive Engineer, PWD B and R Mohali, SAS Nagar. (eeewdmohlpwdpb@gmail.com).

**Yours Faithfully**

Raja Ram Singh  
Deputy Inspector General of Forests (C)  
Regional Office, Chandigarh.



attested

Executive Engineer  
National Highway Division  
Mohali

Validity unknown

Digitally Signed By: Raja Ram Singh  
Deputy Inspector General of Forest, IRO

Date: 01/08/2023

TRANSLATION FROM PUNJABI TO ENGLISH

ANNEXURE R-4

Government of Punjab  
Department of Forest and Wildlife Preservation, Punjab  
Office of Divisional Forest Officer, Patiala  
Email: patialadfo@gmail.com PH.No.0175-2921574

From,

Executive Engineer,  
Central Works Division,  
PWD B&R Mohali

Number: 53/8

Dated: 10-8-2023

Subject: Diversion of 22.59 Ha of forest Land permission for Rehabilitation/ Upgradation of 2 Lane to 4 Laning of Patiala – Sirhind Road KM 7.800 – 29.551 B/S Distt: Patiala & Fatehgarh Sahib under Forest Division Patiala. Proposal No. FP/PB/Road/414057/2023

In reference of the your above said case the in principal has been done from Indian Government. Therefore it is hereby written that the applicable fees should be deposited as mentioned below, so that the necessary process should be initiated for final approval of the said case.

- 1) As per Compensatory afforestation Rs. 3,72,28,702/- has to be deposited.
- 2) As per Additional C.A Rs.1,97,56,496 should be deposited.
- 3) As per NPV Rs. 3,06,57,115/- has to be deposited.
- 4) F.R.A Certificate and N.O.C of Irrigation Department to be submitted.
- 5) That above said amount is to be deposited through online portal foestclearance.nic.in of Indian Government.

Divisional Officer Sd/-

Patiala Sd/-

Estd No: 5319-20

Dated: 10-8-2023

The copy has been forwarded to Divisional Forest Officer, Hoshiarpur and Rupnagar and written that an undertaking is to be submitted for change the C.A./A.C.A. site name in serial no. 8.

Divisional Officer Sd/-

Patiala Sd/-

  
Executive Engineer  
National Highway Division  
Mohali

TRANSLATION FROM PUNJABI TO ENGLISH

ANNEXURE R-5

Office of the Executive Engineer, National Highway Board, Public Works Department  
(Buildings and Roads) Branch

Room No. 464, Third Floor, District Administrative Complex, Sector-76, S.A.S Nagar

Email:- eecwdmohpwpdb@gmail.com Phone No: 0172-2219070

To,  
Divisional Forest Officer,  
Patiala.

Subject:- Diversion of 22.59 Ha of forest land permission for Rehabilitation/ Upgradation of 2 lane to 4 Lanning of Patiala-Sirhind Road kmn.7.800 - 29.551 B/S Distt. Patiala & Fatehgarh Sahlb under Forest Division Patiala.

Proposal No.FB/PB/ROAD/414057/2023

Reference :-Your office letter no. 5318 dated 10.08.2023.

With reference to the above said subject the required amount demanded of Rs. 8,76,42,313/- (Compensatory afforestation = Rs. 3,72,28,702/-, Additional C.A = Rs. 1,97,56,496/-, As per NPV Rs. 3,06,57,115/-) at Campa Punjab on dated: 30.08.2023 has been deposited in this office, of which the attested pay-order is enclosed herewith.

Apart from this, through the letter under reference, the demanded FRA Certificates and NOC of Irrigation Department is enclosed herewith and sent to you for further appropriate action, it is requested that the final/stage-2 approval of the subject case be kindly issued by the Indian Government as soon as possible.

Annexure/1.Pay order dated 30.08.2023

2. FRA Certificates

3. NOC of Irrigation Department.

Sd/- 18/12/2023

Executive Engineer,

National Highway Division,

PWD B&R Branch

Mohali Sd/-

Estd. No.

Date:

The copy of the above said is forwarded to Sub Divisional Engineer, National Highway Sub Division, Chandigarh for information and further necessary action.

Sd/- 18/12/2023

Executive Engineer,

National Highway Division,

PWD B&R Branch

Mohali

  
Executive Engineer  
National Highway Division  
Mohali

ANNEXURE R-6

No :  
For Payment through ECS/RTGS/NEFT  
(this pay order contains 1 page(s))



Issue Date : 30/08/2023 09:25 PM

To be presented at bank not before  
11:00 AM on Date 30-08-2023

### Pay Order

This is Electronic Replica of Original Pay Order.  
This can be used by DDO for verification purpose.

RBI S.A.S Nagar Mohali  
District Treasury Office, S.A.S Nagar  
Mohali  
Amount in figure : 87642313

Pay Rs. 87642313

(Amount in words) : Rs. Eight Crore Seventy Six Lakh Forty Two Thousand Three Hundreds Thirteen Only

Payment not to be made without proper identification of the  
authorized Person. Credit the amount in accounts of persons  
through ECS/RTGS/NEFT  
As per following invoice, duly signed by T.O

Invoice No. : 2308004894

| Sr.No                      | Tolam No. | Bill No         | Voucher No | Party Name   | Approved No. | IFSC Code   | Party Amount | Contract No.  | Bank Name           | File Type | UTR No         |   |  |  |  |
|----------------------------|-----------|-----------------|------------|--|--------------|-------------|--------------|---------------|---------------------|-----------|----------------|---|--|--|--|
|                            |           |                 |            | SAS00/0624   |              |             |              |               |                     |           |                |   |  |  |  |
|                            | 1757      | 231800062410115 | 3          | CAMPA PUNJAB   | 150647290    | UBIN0906335 | 87642313     | 5289745802    | UNION BANK OF INDIA | NEFT      | RE243246536527 |   |  |  |  |
|                            |           |                 |            |  |              |             | NEFT Total : | 87642313      |                     |           |                |   |  |  |  |
|                            |           |                 |            |  |              |             | Total :      | 87642313      |                     |           |                |   |  |  |  |
| Total Amount in words :    |           |                 |            | Eight Crore Seventy Six Lakh Forty Two Thousand Three Hundreds Thirteen Only |              |             |              |               |                     |           |                |   |  |  |  |
| Total No. of Beneficiary : |           |                 |            | 1  |              |             |              | Total Bills : |                     |           |                | 1 |  |  |  |
|                            |           |                 |            | Grand DD Total Amount :  |              |             |              | 0             |                     |           |                |   |  |  |  |
|                            |           |                 |            | Grand NEFT Total Amount :  |              |             |              | 87642313      |                     |           |                |   |  |  |  |
|                            |           |                 |            | Grand Total Amount :   |              |             |              | 87642313      |                     |           |                |   |  |  |  |

Designed and developed by NIC Punjab

*attached*  
Executive Engineer  
National Highway Division  
Mohali

1/750831/2023

**Government of Punjab**  
**Department of Forests & Wildlife Preservation**  
**O/o Principal Chief Conservator of Forests (HoFF)**  
**Forest Complex, Sector-68, SAS Nagar.**  
**(FCA Branch)**

Dated 29-12-2023

To

Deputy Director General of Forests (Central),  
 Government of India,  
 Ministry of Environment, Forests & Climate Change,  
 Northern Regional Office, Bays No. 24-25,  
 Sector 31-A, Chandigarh

**Sub: Diversion of 22.59 ha Rehabilitation/Upgradation of 2 land to 4 laning of Gurudwara Dukh Niwaran Sahib-Fatehgarh Sahib-Chamkaur Sahib-Bela (MDR-31) Road from KM 0.00 to 29.551= 29.551 KM Computation of Compensatory Afforestation area for Forest Division at Sirhind-Patiala Road (29.551 KM) (FP/PB/Road/414057/2023)**

**Ref: Your office vide letter no. FMPB/ROAD/414057/2023 dated 01.08.2023**

\*\*\*\*\*

With reference to above proposal compliance report is as under:-

1. User Agency has deposited an amount of Rs. 37228702/- for CA.
2. User Agency has deposited an amount of Rs. 30657115/- for NPV.
3. User Agency has deposited an amount of Rs. 19756496/- for ACA.
4. FRA, 2006 certificate is attached at **Annexure-I**.
2. An undertaking that the approved CA site(s) will not be changed without the approval of competent authority is Attached at **Annexure -II**.
3. An undertaking has been given by CEO CAMPA that the funds under State CAMPA will be released to Divisional Forest Officer as per approved CA scheme is attached at **Annexure-III**.
5. NOC from Irrigation department is attached at **Annexure-IV**.
6. A copy of the information regarding amount deposited of CA /NPV in CAMPA account on prescribed proforma & challan sent by DFO is enclosed at **Annexure-V**.



*attested*  
 Executive Engineer  
 National Highway Division  
 Mohali

FOREST-FCA0F-1/22/2023-FCA

It is, therefore, requested that Government of India under Forest Conservation Act, 1980 to divert the forest area for use of non-forestry purpose may kindly be conveyed.

BASANTA RAJ KUMAR  
NODAL OFFICER (FCA)  
29-12-2023

CC:-

1. Conservator of Forests, South Circle, Patiala.
2. Divisional Forest Officer, Patiala.

The Executive Engineer, Executive Engineer, PWD B and R Mohali, SAS Nigar.  
(ccwcdmohpwpdps@gmail.com)

Executive Engineer  
National Highway Division  
Mohali

ਪੰਜਾਬ ਸਰਕਾਰ,  
 ਏਟ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ  
 ਏਟਰ ਏਟ ਮੈਕਸ ਆਰਮਰ, ਪਟਿਆਲਾ  
 E-mail: gellaladfo@gmail.com, Ph. 0176-2921574

Performa for verification of deposits in compensatory afforestation funds

|      |  |   |
|------|--|---|
| 1    | Name of Regional Office  | Northern regional office Chandigarh   |
| 2    | State /dist. /forest division to which the proposal  | Punjab/Patiala/Patiala  |
| 3    | Name of user agency, nature of proposal  | Diversion of 22.59 Ha of forest land permission for Rehabilitation/Upgradation of 2 Lane to 4 Lining of Patiala-Sirhind road Km 7,800 -29,551 B/S Distt: Patiala & Fatehgarh Salib under Forest Division Patiala, Proposal No. FP/PB/ROAD/414057/2023 |
| 4    | Nature of category of proposal   | Road  |
| 5    | Proposal no.   | FP/PB/ROAD/414057/2023  |
| 6    | Extent of forest area involved   | 22.59   |
| 7    | Whether original or extension  | Original  |
| 8    | If extension of lease, please clarify if proposal involves additional forest area and if so, specify | NA  |
| 9    | Date of 1st stage clearance  | 01.08.2023  |
| 10   | Extent of compo charges, head wise viz   |   |
| a)   | Compensatory afforestation   | 3,72,28,702/-   |
| b)   | additional compensatory afforestation  | 1,97,56,496/-   |
| c)   | penal compensatory afforestation   | /-  |
| d)   | catchment area Treatment   | /-  |
| e)   | wildlife management plan   | /-  |
| f)   | additional charges for diversion of area falling   | /-  |
| g)   | Net present value  | 3,06,57,115/-   |
| h)   | Penal Net present value  | -   |
| i)   | EPA(10%)   | -   |
| ii)  | Mosque removal   | -   |
| iii) | Other charges  | -   |
| iv)  | Translocate trees amount   | -   |
| 11   | Whether payment made through challan or otherwise, in case online payment details                    |   |
| 12   | Detail of deposited  | 30.08.2023  |

| S.no | Type of deposit(NPV/CA /IWMP/others) specify | Whether by RTGS/DD/ NFT (specify) | UTR/DD no.                      | Amount deposit | Name of Bank from which amount transferred to account of CFA | Bank account of CFA managed by CAMPA |
|------|--|-----------------------------------|---------------------------------|----------------|--|--------------------------------------|
| 1    | CA,ACA, NPV                                  | NFFT                              | Token No of DTO SAS Nagar 17973 | 8,76,42,313/-  | OTO S.A.S. NAGAR, PUNAJB                                     | Union Bank                           |

Divisional Forest officer,  
 Patiala Forest Division,  
 Patiala.

*attested*  
 Executive Engineer  
 National Highway Division  
 Mohali

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ, ਲੋਕ ਨਿਗਾਹ ਵਿਭਾਗ (ਭਵਨ ਤੇ ਮਾਰਗ) ਸ਼ਾਖਾ  
ਕਮਰਾ ਨੰ: 464, ਤੀਜੀ ਮੰਗਿਲ, ਜਿਲ੍ਹਾ ਪ੍ਰਬੰਧਕੀ ਕੰਪਲੈਕਸ, ਸੈਕਟਰ-76, ਐਸ.ਏ.ਐਸ ਨਗਰ।  
ਈ-ਮੇਲ - ee@wdmohali.nvdcpb@gmail.com ਫੋਨ ਨੰ: 0172-2219070

ਦਾ ਮਿਤੀ ਅਨੁਸਾਰ,  
ਪਟਿਆਲਾ

ਮਿਤੀ ਨੰ: 7547  
ਮਿਤੀ: 18.12.23  
ਵਿਸ਼ਾ:- Diversion of 22.59 Ha of forest land permission for Rehabilitation/  
Upgradation of 2 lane to 4 Lanning of Pallala-Sekhinda Road km.7.800 -  
29.551 B/S Distt. Patiala & Fatehgarh Sahib under Forest Division Patiala.  
Proposal No.FB/PB/ROAD/434057/2023.  
ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ.5318 ਮਿਤੀ 10.08.2023.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਮੰਗੀ ਥਾਈ ਲੋੜੀਂਦੀ ਢੀਸ ਚਾਰਜ ਰਕਮ  
8.76.42,313/- ਰੁਪਏ (ਕੰਪਨੀਟਰੀ ਅਵਾਰਡਮੈਂਟ) = 3,72,28,702/- ਰੁਪਏ, ਅਭੀਸ਼ਨਲ ਸੀ.ਏ. =  
1 97,56,496/- ਰੁਪਏ, NPV ਤਹਿਤ 3,06,57,115/- ਰੁਪਏ) CAMPK Punjab ਵਿਖੇ ਮਿਤੀ 30.08.2023

ਇਸ ਦਸਤਾਵੇਜ਼ ਨੂੰ ਸਹੀ ਕਰਵਾਏ ਜਾ ਚੁੱਕੇ ਹਨ, ਜਿਸ ਦਾ ਤਾਇਦੀਕਰਨ ਪੇਅ-ਆਰਡਰ ਨਾਲ ਨੱਥੀ ਹੈ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਵੱਲੋਂ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਮੰਗੇ ਗਏ FRA Certificates ਅਤੇ  
ਈਕੋਲੋਜੀ ਵਿਭਾਗ ਦੀ ਐਨ.ਓ.ਸੀ. ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਦੇ ਹੋਏ ਧੰਨਤੀ  
ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸੇ ਅੰਕਿਤ ਕੇਸ ਦੀ ਫਾਈਨਲ/ਸਟੇਰ-2 ਪ੍ਰਕਾਸ਼ਨੀ ਭਾਰਤ ਸਰਕਾਰ ਪਾਸੋਂ ਜਲਦ ਜਾਰੀ ਕਰਵਾਉਣ  
ਦੀ ਕਿਰਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇਗੀ।

- ਨੱਥੀ/1 ਪੇਅ ਆਰਡਰ ਮਿਤੀ 30.08.2023
- 2. ਐਫ.ਆਰ.ਏ. ਸਰਟੀਫਿਕੇਟਸ
- 3. ਈਕੋਲੋਜੀ ਵਿਭਾਗ ਦੀ ਐਨ.ਓ.ਸੀ.

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,  
ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ,  
ਓ.ਐਨ.ਵਿ. ਚ ਤੇ ਮ ਸ਼ਾਖਾ,  
ਮੋਹਾਲੀ।

ਪਿੱਠ ਅੰਕਣ ਨੰ: ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਉਪ ਅੰਤਲ ਇੰਜੀਨੀਅਰ, ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਉਪ ਮੰਡਲ, ਚੰਗੀਕਰ ਨੂੰ ਸੁਰੱਖਾ  
ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

ਮ.ਸੀ.ਏ.  
18/12/23  
8228  
16/12/23

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,  
ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ,  
ਓ.ਐਨ.ਵਿ. ਚ ਤੇ ਮ ਸ਼ਾਖਾ,  
ਮੋਹਾਲੀ।

Executive Engineer  
National Highway Division  
Mohali

For payment through ECS/RIGS/NEFT  
this pay order contains 1 page(s)



Issue Date: 30/08/2023 01:25 PM  
To be presented at bank not before  
11:00 AM on Date - 30-08-2023

### Pay Order

This is Electronic Replica of Original Pay Order.  
This can be used by DDO for verification purpose.

RBI S.A.S. Nagar Mohali  
District Treasury Office, S.A.S. Nagar  
Mohali  
Amount in figure: 87642313

Pay Rs. 87642313

(Amount in words): Rs. Eight Crore Seventy Six Lakh Forty Two Thousand Three Hundred Thirteen Only

Payments not to be made without proper identification of the  
authorized Person. Credit the amount in accounts of persons  
through ECS/RIGS/NEFT  
As per following Invoice, duly signed by I D

Invoice No.: 2308084894

| Sr.No  | Tran No. | RIS No        | Voucher No. | Party Name   | Account No. | UIC Code    | Party Amount | Contact No. | Bank Name           | File Type | UTR No.         |
|--------|----------|---------------|-------------|--------------|-------------|-------------|--------------|-------------|---------------------|-----------|-----------------|
|        |          |               |             |              |             | SAS00/0824  |              |             |                     |           |                 |
| 1      | 1873     | 2318000210115 |             | CANFA PERULS | 15080790    | UJHY0290315 | 87642313     | 816716862   | UNION BANK OF INDIA | NEFT      | 202308240248237 |
| Total: |          |               |             |              |             |             | 87642313     |             |                     |           |                 |

Total Amount in words:  
Total no. of Beneficiary:

Eight Crore Seventy Six Lakh Forty Two Thousand Three Hundred Thirteen Only  
Total Bills

Grand DD Total Amount:  
Grand NEFT Total Amount:  
Grand Total Amount:

87642313  
87642313

*Attested*  
*[Signature]*  
Executive Engineer  
National Highway Division  
Mohali

Designed and developed by SIC, Punjab

*[Signature]*

*Attested*  
Executive Engineer  
National Highway Division  
Mohali

ਪੰਜਾਬ ਸਰਕਾਰ  
 ਰਾਸ਼ਟਰੀ ਸੜਕ ਵਿਭਾਗ  
 (ਮਾਹੌਲ ਸ਼ਾਖਾ)

ਦੱਸ,

ਸ਼੍ਰੀ ਮੁਕੇਸ਼ ਕੌਰ / ਮਾਮਲਾ

ਰਾਸ਼ਟਰੀ ਸੜਕ ਵਿਭਾਗ

ਪੰਜਾਬ, ਲੁਧਿਆਣਾ

ਸੰਖਿਆ: J.R.V.R.O.3/4/2023-144/441  
 ਮਿਤੀ: ਸੰਤੋਬਾਦ, 15-12-2023

ਵਿਸ਼ਾ:-

Construction of H.L. Bridge over Harvane Branch Canal Steel and 2 Ho. Bor cell H.L. Bridge over minor canal in replacement of existing old bridges for Rehabilitation/Upgradation of 2 lane to 4-laning of Bela (MDR-31) from Km. 1,250 to 29.551 (Newly announced Mala Guji) Marg Mala Guji Kauri Patala and Fatehgarh Sabib in the State of Punjab - HOD ਲੈਟ ਸਬੰਧੀ (ਨਰਵਾਟਾ ਧਰਾਰ ਦੀ ਬੁਰਜੀ 24480 ਤੇ ਪੁਲ ਦੀ ਉਸਾਰੀ ਸਬੰਧੀ)

ਹਵਾਲਾ ਆਪ ਦੀ ਈ.ਆਰ.ਟਿਸ ਟਾਇਲ ਨੰਬਰ 522955.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਵਲੋਂ ਕੀਤੀ ਗਈ ਸਿਫਾਰਸ਼ ਦੇ ਸਨਮੁੱਖ ਨੋਟਿਫਿਕੇਸ਼ਨ ਨੰ. WR-IRWR03/11W1/2, ਮਿਤੀ 06-01-2023 ਅਨੁਸਾਰ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ ਦੀ ਮਿਤੀ 07/12/2023 ਨੂੰ ਵੀਰੀਓ ਕਨਕਲੂਜ਼ਨ ਰਾਹੀਂ ਹੇਠਾਂ ਮਿੰਟਿੰਗ ਵਿਚ ਲਏ ਗਏ ਟੇਸਲੇ ਅਨੁਸਾਰ ਪੁਰਜੀ ਨੋਟਿਫਿਕੇਸ਼ਨ ਵਾਰੰਟ ਮੋਟਰ ਵੇਚ ਨਿਰਮਾਣ ਵਿਭਾਗ (PWD B & R) ਹੇਠ ਚਾਰਜ ਵਿਚ Processing Fees and Facilitation Charges ਦੇ ਅਨੁਸਾਰ ਨਰਵਾਟਾ ਧਰਾਰ ਦੀ ਬੁਰਜੀ 24460 ਤੇ ਪੁਲ ਬਣਾਉਣ ਦੀ ਮਨਜ਼ੂਰੀ ਹੇਠ ਨਿਥਿਆਂ ਸਹਤਾ ਦੇ ਆਧਾਰ ਤੇ ਦਿਤੀ ਜਾਂਦੀ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਉਕਤ ਜਾਰੀ ਕੀਤੀ ਗਈ ਨੋਟਿਫਿਕੇਸ਼ਨ ਅਤੇ ਸਮੇਂ-ਸਮੇਂ ਨਿਰ ਜਾਰੀ ਕੀਤੀਆਂ ਗਈਆਂ ਹਦਾਇਤਾਂ ਦੀ ਟਿੱਕ-ਬਿੰਨ ਪਾਲਣਾ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਈਆਂ ਜਾਵੇ।

1. The cost of the construction as well as the maintenance of the above said bridges/ramps will be fully borne by the applicant.
2. The construction of this bridge shall in no way hinder the functioning of existing canal nor interfere with its operation and maintenance.
3. The ownership of the bridge shall remain with the Water Resources Department and the bridge/ramp can be remodeled by the WRD at its discretion, as and when required.
4. If additional land and permission is required for the construction of said bridge, the same will be obtained by the applicant at his own cost.
5. The bridge shall be allowed to be used by any one and shall not be used exclusively by the applicant.
6. The department will not be responsible for any 3rd party damage during or after the construction of the bridge.
7. When at any point of time the bridge is remodeled/demolished, no compensation will be paid to the applicant.
8. An indemnity bond will be given by the applicant that he accepts to indemnify the Government for any loss or charges due to construction of this bridge as per Annexure-D.
9. This Approval is provisional & Department has the right to cancel it anytime.




Executive Engineer  
 National Highway Division  
 Mohali

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- 10. That the applicant shall be responsible for obtaining any approvals required from the Government (MHI, MVA, etc.) through their respective departments.
- 11. The cost of the work may increase during the course of the work and the applicant has to provide the additional cost if any.
- 12. If the budget will be exceeded by the Water Division, the applicant shall be required to provide the additional cost and the cost beyond exceeding the departmental charges will be borne by the applicant.
- 13. The execution will be checked through departmental vigilance & quality assurance team.
- 14. The vetting/approval of General Arrangement Drawing (GAD) of above work shall be done by Chief Engineer/Design Water Division, V&D Punjab.
- 15. The concerned Executive Engineer shall ensure all the documents to be submitted as per policy of the Government for tenders.
- 16. As per approved policy point 3.6 permission granted to applicant under this policy will not be transferable.
- 17. Proper free board should be kept so that no problem of flooding arises during the peak discharges.

As per approved policy point 3.7, once the permission is granted the applicant shall be bound to commence the construction within 6 months from the date of sanction of such permission.

*[Signature]*  
 ਆਈ ਐਂਜੀਨੀਅਰ, ਜਲ ਸਰੋਤ  
 or

30386-87  
 ਮਿਲ ਨੰਬਰ: ---/2-ਮਹਿਲਾ

ਮਿਤੀ: 15/12/2022

ਉਪਰੋਕਤ ਦਾ ਉਤਰਾ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ ਡਾਕਟਰ ਮਿਲ ਲਾਈਨ ਕਰਵਾਏ, ਪਟਿਆਲਾ ਨੂੰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਉੱਤੇ ਤੰਜਿਮ ਕਰਵਾਏ ਹੋ ਸੀ।

*[Signature]*

ਮੁੱਖ ਇੰਜੀਨੀਅਰ-1,  
 ਡਾ: ਮੁੱਖ ਇੰਜੀਨੀਅਰ ਮਹਿਲਾ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ,  
 ਚੰਡੀਗੜ੍ਹ।

ਕਾਪੀ:-

2।

ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਇਨ-ਚਿਫ ਵਾਟਰ ਸਿਸਟਮ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਜੀ ਨੂੰ ਸੂਚਨਾ ਲਿਖ ਚੰਗੇਰੀਆ ਕਰਵਾਏ

*[Signature]*

*attested*  
 Executive Engineer  
 National Highway Division  
 Mohali

File No.06-8/5/2023-FGS-DC-DRA-FGS-DC-Dppt

Office of the Deputy Commissioner, Fatehgarh Sahib.

Forest Right Act (FRA) Certificate

It is certified on the basis of report of Sub Divisional Magistrate Fatehgarh Sahib/Bassi Pathana and Divisional Forest Officer, Patiala that for the forest land measuring 15.5374 hectares, permission for construction of approach Access to Up-gradation/Widening of 2 lane to 4 Laning of Gurudwara Dukh Niwaran Sahib-Fatehgarh Sahib from RD Km 1+250 to 29+551 has been sought. This land falls under Forest Division Patiala at Mata Gujri Marg, Fatehgarh Sahib strip forest, and is proposed to be diverted. This area is plantation which was notified as "Forest" less than 75 years prior to the December 2005. There is no recorded population of Scheduled Tribes as per the Census 2001 and the Census, 2011 in this land.

No 351 /DRA

dt - 26-4-2023

  
Deputy Commissioner,  
Fatehgarh Sahib.

attested

  
Executive Engineer  
National Highway Division  
Mohali

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Scanned with CamScanner

Title of the Project: Diversion of 22.59 ha Rehabilitation/Upgradation of 2 Lane to 4 Lane of Gurudwara Dukh Niwaran Sahib-Fatchgarh Sahib-Chamkaur Sahib-Bela (MDR-31) Road from KM 0.00 to 29.551=29.551 Km-Computation of Compensatory Afforestation area for Forest Diversion at Sihind-Patisla Road (29.551 Km) (FP/PD/ROAD/414057/2023)

**HOSHIARPUR FOREST DIVISION**

**Undertaking regarding approved CA site**

It is undertaken that the approved CA site(s) will not be changed without the approval of competent authority.

Date.....

Place Hoshiarpur.



*attested* Executive Engineer  
National Highway Division  
Mohali



Divisional Forest Officer  
Hoshiarpur Forest Division  
Hoshiarpur

2/1

OFFICE OF THE DEPUTY COMMISSIONER, PATIALA

(L.D.A. Branch)

No. 6 L.D.A.-4

Dated 19/05/2022

It is certified that the forest land measuring 7.1630 hectares located at Gurudwara Dukh Niwaran Sahib-Fatehgarh Sahib-Chamkaur Sahib-Bala (MDR-31) Road from Km 0.00 to 29.551 Km In (Patiala-Sirhind Road Km 7.8 to 14.000 B/e In Patiala Range) under Patiala Forest Division in the State of Punjab notified as Forest less than 75 years prior to the 31st day of December 2005 is proposed for Up-gradation/Widening of 2-lane to 4 laning as applied by Executive Engineer, National Highway Division, P.W.D. (B&R) Mohali does not have any recorded population of Scheduled Tribes as per Census 2001 and Census 2011.

Place: Patiala

Dated: 19.05.2022

Deputy Commissioner  
Patiala  
19/5/22

Executive Engineer  
National Highway Division  
Mohali

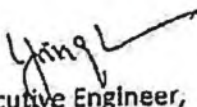
Handwritten signature/initials

Engineer, National Highway Division, P.W.D B&R Branch Room  
III Floor, District Administrative Complex, Sector- 76, SAS Nagar

### Certificate

It is certified that there is no further Forest Diversion Case for Stage-I & Stage-II approval pending belongs to this Division except "Diversion of 22.59 Ha of forest land permission for Rehabilitation/ Upgradation of 2 lane to 4 Lanning of Patiala-Sirhind Road km.7.800 - 29.551 B/S Distt. Patiala & Fatehgarh Sahib under Forest Division Patiala. Proposal No.FB/PB/ROAD/414057/2023".

  
attched  
Executive Engineer  
National Highway Division  
Mohali

  
Executive Engineer,  
National Highway Division  
PWD (B& R), Mohali.



Government of India  
Ministry of Environment, Forest and Climate Change  
Regional Office, Chandigarh



Online Proposal No.: FPP/PB/ROAD/414057/2023



Dated: 18/01/2024

To,

The Additional Chief Secretary (Forests),  
Government of Punjab, Mini Secretariat,  
Sector-9, Chandigarh

Subject: Proposal for non-forestry use of 22.59 ha of forest land under Forest (Conservation) Act, 1980 in favour of M/s EXECUTIVE ENGINEER CENTRAL WORKS DIVISION PWD for Patiala Division in PATIALA Forest Division, District (PUNJAB)(FPP/PB/ROAD/414057/2023) – reg.  
Ref: State Government's Stage-I Compliance report dated 04.01.2024.

Sir/Madam,

Kindly refer to the subject cited above and letter under reference for seeking prior approval in accordance with section 2 of the Van (Saurakshan Evam Sanvardhan) Adhiniyam, 1980 for diversion of 22.59 ha. of forest land for non-forestry purpose. In this proposal, *In-principle* approval was granted by this office's letter of even number dated 01.08.2023, whose compliance report was received through State Government's Stage-I Compliance report dated 04.01.2024. After careful examination of the received compliance, I am directed to convey *Final Approval* for the above-mentioned project, subject to the following conditions:

1. General Conditions

| S. No | Conditions   |
|-------|--|
| 1.1   | <p>1. Legal status of the forest land shall remain unchanged.</p> <p>2. The number of trees/plants to be felled shall not in any way exceed the number indicated in the proposal and no harm shall be done to the wildlife during felling of trees. The felling of trees/plants will be carried out under the strict supervision of the State Forest Department and the amount spent on felling of trees/plants will be deposited by the user agency to the State Forest Department.</p> <p>3. As per the proposed CA Scheme, Compensatory afforestation (CA) shall be taken up by the State Forest Department over degraded forest land in H.B No. 496 of village Duda PF, Tehsil</p> |

  
Executive Engineer  
National Highway Division  
Mohali

| S. No | Conditions   |
|-------|--|
|       | <p>and district Hoshiarpur at the cost of the user agency. The Plantation shall be done within one year from the date of issue of approval. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species shall strictly be avoided.</p> <p>4. As per the proposed CA Scheme, Additional Compensatory afforestation (ACA) shall be taken up by the State Forest Department over degraded forest land in <i>Bhangala Forest in Rup Nagar Forest Division</i> at the cost of the user agency. The Plantation shall be done within one year from the date of issue of approval. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species shall strictly be avoided.</p> <p>5. The Divisional Forest Officer shall ensure that the approved CA/ACA site (s) will not be changed without the approval of Competent Authority.</p> <p>6. The Nodal Officer (State CAMPA) Authority shall ensure that the funds under State CAMPA will be released to Divisional Forest Officer as per approved CA scheme.</p> <p>7. The State Government shall upload the KML files of the degraded forest area accepted for raising compensatory afforestation in the <i>E-Green watch portal of FSI</i>, before handing over of forest land to the user agency.</p> <p>8. The initial permission will be given to this proposal for 99 years. After that the permission shall again be obtained from the Government of India. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favor of the user agency or the project life, whichever is less.</p> <p>9. The forest land shall not be used for any purpose other than that specified in the proposal.</p> <p>10. The user agency shall pay additional amount of NPV as and when increased by the order of Hon'ble Supreme Court and the State Government will ensure that the increased amount is deposited.</p> <p>11. No kind of damage will be done to the adjoining forest land. Simultaneously, all efforts will be made to save adjoining forest and forest land.</p> <p>12. The forest land proposed to be diverted shall, under no circumstances, be transferred to any other agency, department, or person without approval of the Central Government.</p> <p>13. The layout plan of the proposal shall not be changed without prior approval of Central Government.</p> <p>14. The user agency shall carry out muck disposal at pre-designated sites as per the scheme approved.</p> <p>15. Any other condition may be stipulated by this regional office from time to time, in the interest of conservation, protection and development of forests &amp; wildlife.</p> <p>16. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.</p> <p>17. Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as per para 1.16 of the consolidated guidelines and clarifications on Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023, MoEF&amp;CC.</p> <p>18. It will be the responsibility of the State Government/User Agency to obtain all other prior approvals/clearances under all other relevant Acts/Rules/ Court's Rulings/instructions, etc., including environmental clearance, as applicable to this proposal.</p> |

attested

Executive Engineer  
National Highway Division  
Mohali

## 2. Standard conditions

| S. No | Conditions   |
|-------|--|
| 2.1   | <p>1. User agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.</p> <p>2. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.</p> <p>3. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.</p> |

## 3. Specific Conditions

| S. No | Conditions   |
|-------|--|
| 3.1   | The Ministry may suspend/cancel this approval if the implementation of any of the above conditions is not satisfactory. The State Government will ensure compliance of these conditions through the Forest Department. |

Copy To

1. Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jorugh, Aliganj, New Delhi. ([ramesh.pandey@nic.in](mailto:ramesh.pandey@nic.in))
2. Principal Chief Conservator of Forests, Punjab, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab. ([pcfpunjab@gmail.com](mailto:pcfpunjab@gmail.com))
3. Chief Executive Officer, CAMPA, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab([ceo.puncampa@gmail.com](mailto:ceo.puncampa@gmail.com))
4. The Divisional Forest Officer, Forest Division & District Patiala & Fatehgarh Sahib, Punjab([dfopm@gmail.com](mailto:dfopm@gmail.com)).
5. The Executive Engineer, Executive Engineer, PWD B&R, Mohali, SAS Nagar. ([eeewdmohrwdnbh@gmail.com](mailto:eeewdmohrwdnbh@gmail.com)).

Your's faithfully

(Raja Ram Singh)

Dy. Inspector General of Forests (Central),  
MoEF&CC, RO, Chandigarh


attested

Executive Engineer  
National Highway Division  
MohaliSigned by  
Raja Ram Singh  
Date: 18-01-2024 22:27:07  
Reason: Verified and  
signed

Table B: Estimation of cost of forest diversion

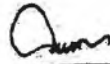
| S.NO       | Parameters   | REMARK  |
|------------|--|---|
| 1          | Ecosystem services losses due to proposed forest diversion   | Economic value of loss of eco-system services due to diversion of forest shall be the net present value (NPV) of the forest land being diverted as prescribed by the central Government (MoEF & CC).<br>Cost of Land = 22.59 ha x Rs 1357110 = Rs 3,06,57,114   |
| 2          | Loss of animal husbandry productivity including loss of fodder   | To be quantified and expressed in monetary terms or 10% of NPV applicable whichever in maximum.<br>= 22.59 ha x Rs 1,35,711 = Rs 30,65,711  |
| 3          | Cost of human resettlement   | There is no loss of public facilities and administrative infrastructures of forest land due to construction of Up-gradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur) Bela-Chamkaur Sahib-Fatehgarh Sahib Gurudwara Dukh Niwaran Sahib from RD: Km 1+250 to 29+551 and Under Head 5054 RB-10 under District Patiala and Fatehgarh Sahib in the State of Punjab, hence no cost has been added on this account. |
| 4          | Loss of public facilities and administrative infrastructure (Road, building, school, dispensaries, electric lines, railways, etc) on forest land which would require forest land if these facilities were diverted due to the project. | There is no loss of public facilities and administrative infrastructures of forest land due to construction of Up-gradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur) Bela-Chamkaur Sahib-Fatehgarh Sahib Gurudwara Dukh Niwaran Sahib from RD: Km 1+250 to 29+551 and Under Head 5054 RB-10 under District Patiala and Fatehgarh Sahib in the State of Punjab, hence no cost has been added on this account. |
| 5          | Possession value of forest land diverted   | 30% of environmental cost (NPV) due to loss of forest or circle rate of adjoining area in the district should be added as a cost component as possession value of forest land whichever is maximum.<br>= 22.59 ha x Rs. 4,07,133 = Rs 91,97,134   |
| 6          | Cost of suffering to outsees   | Not Applicable  |
| 7          | Habitat Fragmentation cost   | While the relationship between fragmentation and forest goods and services is complex, for the sake of simplicity the cost due to fragmentation has been simplicity the cost due to fragmentation has been pegged at 50 % of NPV applicable as a thumb rule.<br>= 22.59 ha x Rs 6,78,555 = Rs 1,53,28,557   |
| 8          | Compensatory afforestation and soil & moisture conservation cost   | The actual cost of compensatory afforestation and soil and moisture conservation and its maintenance in future at present discounted value.<br>= cost of CA + cost of soil and moisture conservation (0.5% of project cost)<br>= 4,27,61,520 + 47,18,801.91<br>= 4,74,80,322/-  |
| Total Cost |  | Rs 10,57,28,838/-   |
| Say        |  | Rs.1057.29 Lacs   |

*attached*  
  
 Executive Engineer  
 National Highway Division  
 Mohali

purposes. The NPV represents the net value of various ecosystem service and other environmental services in monetary terms which the forest would have provided if the forest would not have been diverted.

Note -2: Possession value of forest land diverted:

The forest land diverted for the project such as Irrigation and transmission lines and mining etc are unlikely to be returned and remains in possession of the used agencies. Therefore 30% of the net present value (NPV) of forest land diverted or market rate of adjoining area in the district should be added as a cost component as "possession value of forest land" in addition to the environmental costs due to loss of forest.



Executive Engineer,  
National Highway Division,  
PWD B&R Br., Mohali.



Executive Engineer  
National Highway Division  
Mohali

*Handwritten signature*

ANNEXURE R-10



ਦਫ਼ਤਰ, ਤਕਨੀਕੀ ਸਲਾਹਕਾਰ, ਪੰਜਾਬ ਸਰਕਾਰ

OFFICE OF ADVISOR (TECH) TO GOVT. OF PUNJAB

SCO - 61-62, PHASE -2, SAS NAGAR (Mohali) Ph No: 0172-5134606 E-mail advisor@tech.pb@punjab.gov.in

Chief Engineer (NH)  
PWD (B&R), Patiala

ION No: AT/2024/PWD/6005

Dated: 23-08-2024

**Subject:** Detailed Estimate for Rehabilitation/Up-gradation of 2-lane to 4-laning Gurudwara Dukh Niwaran Sahib-Fatehgarh Sahib-Chamkaur Sahib-Bela (MDR-31) from RD: Km. 1.250 to 28.000 & Km. 28.400 to 29.551 (Up-gradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur Under Head 5054 RB-10 including Maintenance of Road for 5 Year (1 Year defect Liability Period + 4 Years Maintenance Period).

1. The subject cited estimate again received in this office on 23-08-2024, vide your office Memo No. 1316/Plan Roads dated 22-08-2024.
2. In addition to earlier observations following is observed:-
  - (i) The quantity of excavated earthwork from widening portion is taken 232204.77 cum but the credit of excavated earthwork was not accounted for in the estimate, which is now accounted for in the estimate as per directions given by this office and the cost of earthwork reduced accordingly.
  - (ii) The quantity of slurry seal is taken 25% of the total area of road on lump-sum basis, which needs to be re-examined. Concerned Chief Engineer should decide the area of slurry seal after visiting the site by writing an Inspection Note. Previously, the quantity had been worked out by considering 10.0 m existing road, however the provision of dismantling in 1.20 m width of central verge area is taken in the estimate. Hence, the width of road be considered as 8.80 m instead of 10.0 m which is now corrected and taken as 8.80 mtr. Photography must be carried out before and during execution of this item to substantiate the provision made in the estimate and work actually executed at site. This should be made part of R/A bill and final bill in which these quantities are measured and paid for. Videography also be carried out as required.
  - (iii) The provision of camber correction has been reduced by the field staff from 1.00 m to 0.5 m width on both side of existing road. This should be re-examined at your level and decision regarding this item be finalized at your level.
  - (iv) The provision for raising the level of berms where paver blocks were already laid taken in the estimate after dismantling paver blocks and providing same with 70mm cement concrete 1:8:16. The paver were laid in the year 2020 as informed by the field staff and the credit of existing paver blocks is taken only 50%, which is not justified. In the opinion of this office, minimum 80% or as per actual of existing paver to be re-used because pavers were laid only 4 years ago.
  - (v) A proper proposal for the bus waiting lane/ lay-by needs to be framed for all Bus Shelter locations. Also, the availability of land should be ensured before taking any such provision in the estimate.
  - (vi) The sub-estimate of widening of existing slab with box culverts @ 11 Nos. and NP-4 Hume pipe culverts @ 29 Nos. should be got approved from Competent Authority in PWD (B&R).

Executive Engineer  
National Highway Division  
Mohali

- (vii) It is advised that the guidelines given in IRC: SP: 84-2019 'Manual of Specification and Standards for 4-laning of Highways' be followed.
- (viii) Detailed inventory of existing signage/road furniture (in tabulated form) be attached with the estimate and reasons for the additional requirement also recorded against each items and appended with the estimate.
- (ix) The issues relating to the road safety, improvement of junction etc.. should be addressed and taken in the estimate.
- (x) Concerned Chief Engineer should ensure that the total cost of project should not exceed the Administrative Approval already issued by Government.
- (xi) No work should be allotted till the site is free of any encumbrance/hindrances to avoid any litigation at later stage.
3. Before proceeding further, the following should be done:
- (a) Since, this office has not visited the above site, hence provisions in the estimate should be confirmed after field check by the concerned Superintending Engineer to ensure the adequacy of the provisions made in the estimate.
- (b) After addressing the observations, the estimate should be corrected before framing DNIT and Corrected copy of abstract of cost and compliance in annotated form should be submitted to this office before Technical Sanction of the estimate.
- (c) The 'Quantities of items', 'Rates of CSR/derived rates', 'Analysis of rates for 'NS items' and project estimate cost, should be checked and approved by the Competent Authority before seeking Administrative Approval for the work.
- (d) 'Technical Sanction' of the work by Competent Authority before framing DNIT of work. DNIT must be framed in consonance with the 'Transparency in Public Procurement Act.
4. The Estimate is returned for further necessary action. This issue's with the approval of Advisor (Technical).

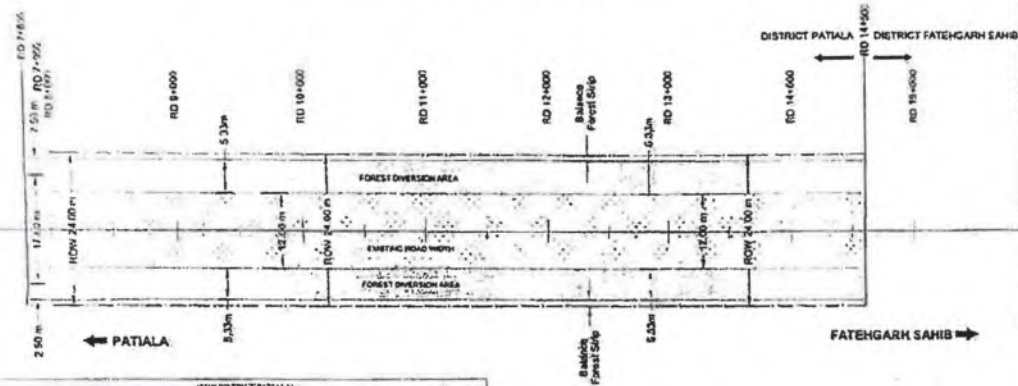
23/8/2021  
 Technical Officer/EE  
 O/o Advisor (Tech)

  
 Executive Engineer  
 National Highway Division  
 Mohali

*attached*


ANNEXURE A-11

PLAN OF FOREST LAND TO BE DIVERTED FOR REHABILITATION/UPGADATION OF 2-LANE TO 4-LANING OF GURUWARA DUKH NIWARAN SAHIB-FATEHGARH SAHIB-CHAMKAUR SAHIB-BELA (MDR-31) FROM KM. 1.250 TO KM. 29.551 = 28.301 KM. (UPGADATION/WIDENING OF NEWLY ANNOUNCED MATA GUJRI MARG (MATA GUJAR KAUR)) (FOR DISTRICT PATIALA)

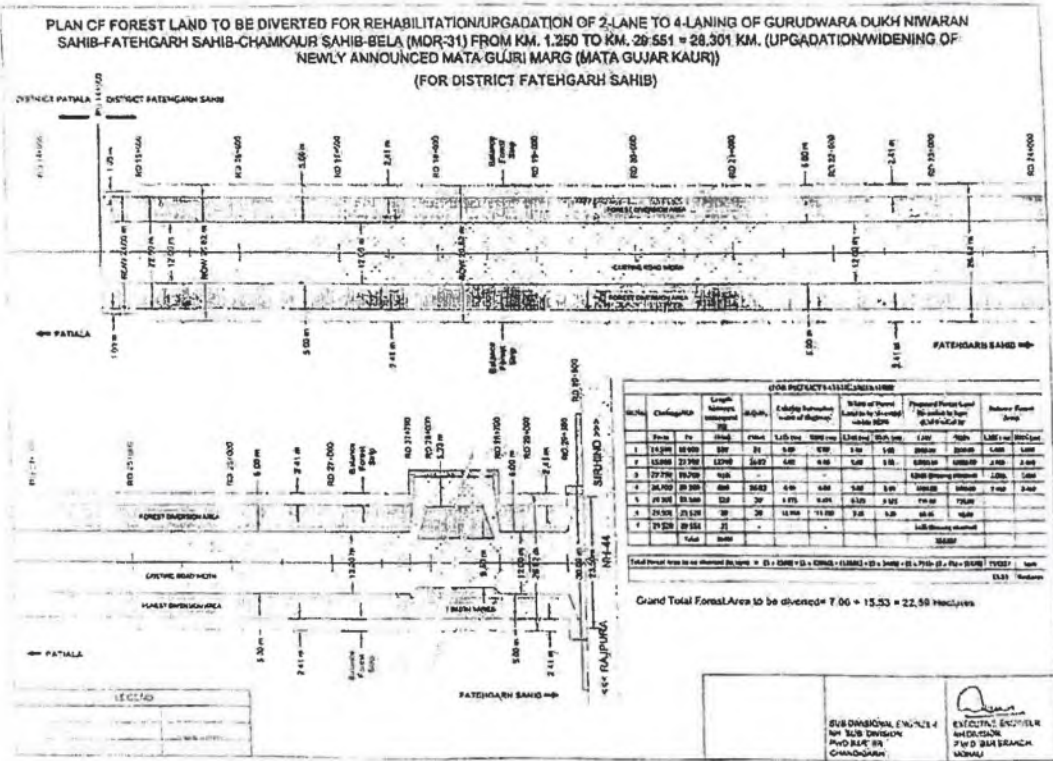


| FOR DISTRICT PATIALA   |        |                            |          |                                    |       |                                       |       |  |        |                     |       |
|--|--------|----------------------------|----------|------------------------------------|-------|---------------------------------------|-------|--|--------|---------------------|-------|
| No.  | S. No. | Length between corners (m) | S.L. No. | Existing Forensic width of Highway |       | Width of Road Land to be diverted (m) |       | Proposed Forest Land Diversion to be (m) |        | Balance Forest Land |       |
|  |        |                            |          | 1.20m                              | 9.00m | 1.20m                                 | 9.00m | 1.20m                                    | 9.00m  | 1.20m               | 9.00m |
| 1  | 1001   | 150                        | 34       | 6.00                               | 9.00  | 1.20                                  | 9.00  | 274.00                                   | 374.00 | 1.000               | 1.000 |
| 2  | 1002   | 150                        | 35       | 6.00                               | 9.00  | 1.20                                  | 9.00  | 274.00                                   | 374.00 | 0.000               | 0.000 |
| 3  | 1003   | 150                        | 36       | 6.00                               | 9.00  | 1.20                                  | 9.00  | 274.00                                   | 374.00 | 0.000               | 0.000 |
| 4  | 1004   | 150                        | 37       | 6.00                               | 9.00  | 1.20                                  | 9.00  | 274.00                                   | 374.00 | 0.000               | 0.000 |
| 5  | 1005   | 150                        | 38       | 6.00                               | 9.00  | 1.20                                  | 9.00  | 274.00                                   | 374.00 | 0.000               | 0.000 |
| Total Forest Area to be Diverted (m <sup>2</sup> ) = 12 * 374 * 12 = 54144 |        |                            |          |                                    |       |                                       |       |  |        | 29733               | 100%  |
| Total Forest Area to be Diverted (ha) = 54144 / 10000 = 5.4144             |        |                            |          |                                    |       |                                       |       |  |        | 2.9733              | 100%  |

LEGEND

  
 SUPERVISOR IN CHARGE  
 PWD (AR, SR)  
 CHAMKAUR

  
 Executive Engineer  
 National Highway Division  
 Mohali



| Sl. No.      | Configuration | Length (meters) | Width (meters) | Area (sq. meters) | Area (Hectares) | Remarks                    |
|--------------|---------------|-----------------|----------------|-------------------|-----------------|----------------------------|
| 1            | 15.400        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| 2            | 15.401        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| 3            | 15.402        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| 4            | 15.403        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| 5            | 15.404        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| 6            | 15.405        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| 7            | 15.406        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| 8            | 15.407        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| 9            | 15.408        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| 10           | 15.409        | 1000            | 10.00          | 10000             | 1.00            | Forest Land to be Diverted |
| <b>Total</b> |               |                 |                | <b>100000</b>     | <b>10.00</b>    |                            |

Grand Total Forest Area to be diverted = 7.00 = 15.53 = 22.58 Hectares

SUB-DIVISIONAL ENGINEER  
NH DIVISION  
PATIALA

EXECUTIVE ENGINEER  
NATIONAL HIGHWAY DIVISION  
PATIALA

*affested*

*[Signature]*

Executive Engineer  
National Highway Division  
Mohali

TRANSLATION FROM PUNJABI TO ENGLISH

ANNEXURE R-12

Government of Punjab  
 Department of Forest and Wildlife Preservation, Punjab  
 Office of Divisional Forest Officer, Patiala  
 Email: patialadfo@gmail.com PH.No.0175-2921574

To

- 1) P.D. N.H.A.I Ambala
- 2) P.D. N.H.A.I Chandigarh
- 3) Executive Engineer,  
Construction Division Public Works Department, Patiala.
- 4) Executive Engineer,  
Provincial Division, Public Works Department, Patiala.
- 5) Executive Engineer,  
Provincial Division - 2 Public Works Department, Patiala.
- 6) Executive Engineer, Mandi Board Patiala.
- 7) Executive Engineer, Construction Board Public Works Department, Nabha.
- 8) Executive Engineer, National Highway Board, Patiala.
- 9) Executive Engineer, National Highway Board. SAS Nagar
- 10) District Controller Food Civil Supplies and Consumer Affairs, Patiala.
- 11) T.M. Bharat Petroleum Corporation Ltd.
- 12) Deputy General Manager, Chandigarh Retail Hindustan Petroleum Corporation Ltd.
- 13) Chief Manager Indian Oil Corporation Ltd.
- 14) Manager Torrent Gas Pvt. Ltd.
- 15) State Head M/s. Reliance Industrial Ltd.
- 16) Manager Naira Energy
- 17) Group Forest Range Officer, Patiala Division

Number : 5232-53

Date: 10/7/24

Subject: Plantation on the Entry, Exit, Acceleration, Deceleration and "D" Area of Petrol Pumps.

Reference- Letter from Hon'ble Finance Commissioner, Forest and Wildlife Protection  
 Department, Punjab Dated: 04.07.2024 (Copy Annexure).

With the Reference to the above said subject under the chairmanship of Hon'ble Deputy  
 Commissioner, Patiala a meeting has been held on 12.07.2024 at 9.30 AM at the Committee  
 Hall. So you are requested that please be bothered to attend the meeting on time.

attached

Executive Engineer  
 National Highway Division  
 Mohali

Divisional Forest Officer,  
 Patiala Sd/- 10/7/24

Estb. No. 5254

Dated: 10/7/24

A copy of this P.A. To the Deputy Commissioner, Patiala is sent for the information of officers.

Divisional Forest Officer,  
 Patiala Sd/- 10/7/24

ANNEXURE - R-13.

**GOVERNMENT OF PUNJAB**  
**DEPARTMENT OF FORESTS & WILDLIFE PRESERVATION**

To

All the Divisional Forest Officers (Territorial)  
Department of Forest & Wildlife Preservation,  
Punjab.

Memo No. 45/21/2024/FT-2/7889  
Dated 04/07/24

**Subject.** Plantation on the entry, exit, acceleration, deceleration and 'D' area of Petrol Pumps.

1.0 Please refer to the above subject matter.

2.0 As you are aware that the approval for the approach roads for petrol pumps in the strip forest area of roads of PWD and National Highways are granted with the conditions that the user agency has to maintain greenery and do plantation on the entry, exit, acceleration, deceleration and at separator island ('D' area) in front of their Petrol Pumps.

3.0 It has come to the knowledge of the Government that the above specific conditions are not followed by the User agencies, which is taken seriously by the Government.

4.0 In this regard a consultative meeting was conducted on 2nd July, 2024 through VC to discuss all possible steps to make the user agency to comply these conditions.

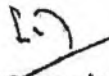
5.0 As per the decision taken in the meeting, you are hereby directed to take the following action at the District/Division level to comply the conditions on tree plantation in their entry, exit and D-area.

- (i) All Divisional Forest Officers to survey their respective divisions on Petrol Pumps
- (ii) Convene a district level meeting with all the User Agencies under the chairmanship of Deputy Commissioners to comply the same conditions in a time bound manner that is in this monsoon season.
- (iii) Take cognizance on those petrol pumps for non-compliance of

Executive Engineer  
National Highway Division  
Mohali

*attested*


6.0 The progress on the same may be reviewed along with the weekly review meeting agenda

  
Financial Commissioner,  
Forests & Wildlife Preservation, Punjab

Endst. No. 45/21/2024/FT-2/3890-91 Dated: 04/07/24

A copy of the above is forwarded to the following for information and necessary action at their end.

1. Principal Chief Conservator of Forest (HoFF), Punjab.
2. All the Deputy Commissioners in the State of Punjab.

  
Financial Commissioner,  
Forests & Wildlife Preservation, Punjab

  
*attested*  
Executive Engineer  
National Highway Division  
Mohali

OFFICE EXECUTIVE ENGINEER, NATIONAL HIGHWAY  
DIVISION, PWD & B&R BRANCH, ROOM NO: 464, THIRD FLOOR,  
DISTRICT ADMINISTRATIVE COMPLEX, S.A.S NAGAR.

**"JUSTIFICATION (NON-APPLICABILITY OF)  
THE ENVIRONMENTAL CLEARANCE CERTIFICATE"**

It is certify that I.Er. Rajpreet Singh Sidhu , Executive Engineer, National Highway Division, PWD B&R Branch, S.A.S Nagar, have applied for diversion of 22.59 Ha of forest land permission for Rehabilitation/Upgradation of 2 Lane to 4 Laning of Patiala-Sirhind road Km 7.800 -29.551 B/S Dist: Patiala & Fatehgarh Sahib under Forest Division Patiala.

The NOC of Environmental clearance is not required as per notification S.O 1533 dated 14 Sept 2006 Ministry of environment & Forest under Sub rule (3) of rule 5 of the environment Protection rule 1986 for this project.

Date:

(Signature of User Agency)

Place

Office Executive Engineer  
National Highway Division  
Mohali

Countersigned

Divisional Forest Officer,  
Patiala Forest Division,  
Patiala

01 MAR 2023

Executive Engineer  
National Highway Division  
Mohali



of the Notification, S.O. 3067(I) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India Extraordinary, Part-II and Section 3, Sub-section (ii), No. 2002) New Delhi, Tuesday, November 1, 2009 an amendment to the notification S.O. 1533(E) dated 14.09.2006

| (1)  | (2)   | (3)   | (4)  | (5)   |
|------|---|---|--|---|
| 7(a) | "Ports, harbours, break waters, dredging."                | 2.5 million TPA of cargo handling capacity (excluding fishing harbours)   | < 5 million TPA of cargo handling capacity and/or ports/ harbours >= 10,000 TPA of fish handling capacity  | "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained." |
| 7(b) | Highways  | i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State. | "i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000m AMSL) and or ecologically sensitive areas." | General Condition shall apply. Note: Highways include expressways."   |
| 7(c) | Aerial ropeways   | "i) All projects located at altitude of 1,000 mtr. And above. ii) All projects located in notified ecologically sensitive areas."   | "All projects except those covered in column (3)."   | General Condition shall apply   |
| 7(d) | Common Effluent Treatment Plants (CETPs)                  |   | All projects   | General Condition shall apply   |
| 7(e) | Common Municipal Solid Waste Management Facility (CMSWMP) |   | All projects   | General Condition shall apply   |
| 8    |   | Building /Construction projects/Area Development projects and Townships   |  |   |
| 8(a) | Building and Construction projects                        |   | >= 20000 sq.mtrs and < 1,50,000 sq.mtrs. of built-up area*   | * (built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)   |
| 8(b) | Townships and Area Development projects                   |   | Covering an area >= 50 ha and or built up area >= 1,50,000 sq mtrs **  | ** All projects under item 8(b) shall be appraised as Category B1   |

Executive Engineer  
National Highway Division  
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of the Notification, S.O. 3067(I) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002) New Delhi, Tuesday, November 1, 2009 an amendment to the notification S.O. 1533(E) dated 14.09.2006

COUNTER 3

Division

Executive Engineer, National Highway Division, P.W.D B&R Branch Room  
No. 464, III Floor, District Administrative Complex, Sector-76, SAS Nagar

To

The Superintending Engineer,  
National Highway Circle,  
PWD B&R Br., Chandigarh.

Memo no: 416

Date: 23/08/24

Subject: Detailed Estimate for Rehabilitation/Up-gradation of 2-lane to 4-laning Gurudwara Dukh Niwaran Sahib-Fatchgardi Sahib-Chankapur Sahib Bela (MDR-31) from RD: Km. 1.250 to 28.000 & Km. 28.400 to 29.551 (Up-gradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujri Kaur Under Head 5054 RB-10 including Maintenance of Road for 5 Year (1 Year defect Liability Period + 4 Years Maintenance Period)- Balance work

Reference: Your office letter No. S-2/24/3184 dated 23.08.2024.

It is intimated that the subject cited estimate amounting to Rs 8897.12 Lacs was sent to CE (NH), PWD B & R, Patiala vide your office letter No. S-2/24/940 dated 19.08.2024. This estimate was checked by office of CE (NH), PWD B&R, Patiala for Rs 8857.00 lacs and sent to Technical Advisor to Government of Punjab vide their letter No. 1316/ Plan Roads dated 22/08/2024 for necessary technical vetting. The office of Advisor (Technical) to Government of Punjab while vetting this estimate raised some observations vide their office ION No. AT/2024/PWD/6005 dated 23.08.2024. The para wise reply to the observations raised by worthy Technical Advisor to Government of Punjab is as follows:

| Sr. No. | Observation  | Compliance   |
|---------|--|--|
| 2.(i)   | The quantity of excavated earthwork from widening portion is taken 232204.77 cum but the credit of excavated earthwork was not accounted for in the estimate, which is now accounted for in the estimate as per directions given by this office and the cost of earthwork reduced accordingly.   | Compliance already done.   |
| (ii)    | The quantity of slurry seal is taken 25% of the total area of road on lump-sum basis, which needs to be re-examined. Concerned Chief Engineer should decide the area of slurry seal after visiting the site by writing an Inspection Note. Previously, the quantity had been worked out by considering 10.0 m existing road, however the provision of dismantling in 1.20 m width of central verge area is taken in the estimate. Hence, the width of road be considered as 8.80 instead of 10.0 m which is now corrected and taken as 8.80 mtr. Photography must be carried out before and during execution of this item to substantiate the provision made in the estimate and work actually executed at site. This should be made part of R/A bill and final bill in which these quantities are measured and paid for. Videography also be carried out as required. | Provision of 25% of the total area of Slurry Seal is taken for the estimate purpose only. However, the payment to Agency will be made on actual basis for which photographic record will be appended with R/A bills accordingly. Also, the provision for Videography has been incorporated in the estimate as advised by Worthy Technical Advisor to Government of Punjab. The work will be executed as per actual site condition and requirement. |

  
Executive Engineer  
National Highway Division  
Mohali

attest

Executive Engineer, National Highway Division, P.W.D B&R Branch Room  
161, III Floor, District Administrative Complex, Sector-76, SAS Nagar

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|--------|--|--|
| (iii)  | The provision of camber correction has been reduced by the field staff from 1.00 m to 0.5 m width on both side of existing road. This should be re-examined at your level and decision regarding this item be finalized at your level.   | The provision of Camber Correction has been taken for estimate purpose only. However, actual camber correction quantity will be calculated after conducting existing metalled road surface level survey for which provision had already been taken in estimate. Based on this level survey, the quantity for camber correction/Profile corrective course will accordingly be worked out as per actual site requirement |
| (iv)   | The provision for raising the level of berms where paver blocks were already laid taken in the estimate after dismantling paver-blocks and providing same with 70mm cement concrete 1:8:16. The paver were laid in the year 2020 as informed by the field staff and the credit of existing paver blocks is taken only 50%, which is not justified. In the opinion of this office, minimum 80% or as per actual of existing paver to be re-used because pavers were laid only 4 years ago | In compliance with the observation, 80% credit of existing paver block has been taken and the estimate has been amended accordingly. However, during execution the actual recovery of useful paver blocks will be assessed and accordingly, the provisions will be amended.  |
| (v)    | A proper proposal for the bus waiting zone/lay-by needs to be framed for all Bus Shelter locations. Also, the availability of land should be ensured before taking any such provision in the estimate.   | The provision for bus lay-by prepared on the basis of available land width has been incorporated in the estimate.  |
| (vi)   | The sub-estimate of widening of existing slab with box culverts @ 11 Nos. and NP-4 Hume pipe culverts @ 29 Nos. should be got approved from Competent Authority in PWD (B&R).  | Compliance will be done.   |
| (vii)  | It is advised that the guidelines given in IRC: SP: 84 2019 'Manual of Specification and Standards for 4-laning of Highways' be followed.  | The whole provision of IRC: SP: 84-2019 could not be implemented as it is a brownfield alignment retrofitted within the available ROW, however the specification / standards to the extent possible have been considered.  |
| (viii) | Detailed inventory of existing signage/road furniture (in tabulated form) be attached with the estimate and reasons for the additional requirement also recorded against each item and appended with the estimate.   | Detailed inventory of existing signage/road furniture (in tabulated form) have been incorporated in the estimate.  |
| (ix)   | The issues relating to the road safety, improvement of junction etc. should be addressed and taken in the estimate.  | The provision for Road safety measures and junction improvement had already been taken in the estimate.  |
| (x)    | Concerned Chief Engineer should ensure that the total cost of project should not exceed the Administrative Approval already Issued by Government.  | Compliance will be done.   |

  
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|-------|---|--|
| (xi)  | No work should be allotted till the site is free of any encumbrance/hindrances to avoid any litigation at later stage.  | Compliance will be done and accordingly the work will be allotted after receiving approval from competent authority.   |
| 3 (a) | Since, this office has not visited the above site, hence provisions in the estimate should be confirmed after field check by the concerned Superintending Engineer to ensure the adequacy of the provisions made in the estimate.             | It is certified that the adequacy of provisions made in the estimate have been duly taken as per site requirements and checked by concerned for compliance.  |
| (b)   | After addressing the observations, the estimate should be corrected before framing DNIT and Corrected copy of abstract of cost and compliance in annotated form should be submitted to this office before Technical Sanction of the estimate. | Estimate has been corrected as per observations raised by Technical Advisor, Government of Punjab and DNIT has been prepared as per corrected estimate. Compliance will be done accordingly.   |
| (c)   | The 'Quantities of items', 'Rates of CSR/derived rates', 'Analysis of rates for 'NS items' and project estimate cost, should be checked and approved by Competent Authority before seeking Administrative Approval for the work.              | Administrative Approval for the said work already received vide Government of Punjab, Department of Public Works (B&R-3 Branch) letter No. PWDCEH-11012/250/2021-CHIEF ENGINEER PWD HQ dated 09-12-2021 for Rs. 109.38 Cr under head 5054 RB-10                |
| (d)   | 'Technical Sanction' of the work by Competent Authority before framing DNIT of work. DNIT must be framed in consonance with the "Transparency in Public Procurement Act.  | Estimate has been corrected as per observation of the Technical Advisor and same is being submitted to competent authority for technical sanction. Compliance of Technical Sanction to be done at the level of Competent Authority. Rest Noted for Compliance. |

It is therefore requested that in compliance with the above observations raised by worthy Technical Advisor to Government of Punjab, the estimate for subject cited above amounting to Rs 10878.29 Lacs (including cost of balance work, cost of previous work already executed at site, utility shifting cost and preparation of DPR) has been prepared and sent herewith in compliance with observation mentioned at Sr.no. 3(d) above for according necessary technical sanction from competent authority please, so that the tendering process shall be initiated and balance work can be taken in hand accordingly.

This is for your information and further necessary action please.

Executive Engineer,  
 National Highway Division  
 PWD (B&R), Mohali.

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 National Highway Division  
 Mohali